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National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Weekly Registry Defect List Dated 23.10.2026 to 30.10.2026

PETITIONS (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

****For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)**

****Help Desk Number:** 011-24363846**

S no.	Date of Filling/ Refilling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	10/10/2026	710102086942026	PUNJAB NATIONAL BANK VS ANKINEEDU MAGANTI	10/25/2026	1\. The relevant section has not been mentioned in the Index. Kindly incorporate the same. 2\. Page numbering is missing in the bookmarks. Kindly ensure that proper page numbering is provided in the bookmarks. 3\. Pages No. 805 to 812 are not clear and legible. Kindly upload clear copies of the said pages. 4\. OCR has not been enabled in the PDF. Kindly ensure that OCR is enabled on all pages. 5\. Some pages in Volume 7 are dark and not properly legible. Kindly upload clear and legible copies of the said pages. In case you are unable to provide clear copies of the above mentioned pages you may provide an undertaking strictly in the format prescribed under Annexure-II of the NCLT Circular dated 12.08.2026 specifically mentioning the outstanding defects and the reasons why the same could not presently be complied with. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
2	10/22/2026	710102092402026	CHHAVI BHARDWAJ VS UNION BANK OF INDIA	10/23/2026	1. Bookmarking is mandatory as per the Index. Kindly ensure that the PDF is properly bookmarked with accurate pagination corresponding to the Index. 2. Page No. 13 is not signed and verified. Kindly ensure that the said page is duly signed and verified. 3. The case type is incorrectly mentioned in the PDF. Kindly rectify the case type to "Company Petition (IB)". 4. Signatures and "True Copy" endorsements are missing from the annexures. Kindly ensure that every page of the annexures is duly signed and marked "True Copy". 5. The following pages are blank in the PDF: 194, 196, 198, 200, 202, 204, 206, 208, 210, 212, 214 and 216. Kindly rectify the blank pages and upload the correct documents, wherever applicable or remove the blank pages. 6. Page No. 213 is cut off. Kindly rectify the page and upload a complete and legible copy. 7. The ₹25 welfare stamp and ₹3 court fee are missing from the Vakalatnama. Kindly affix the same. 8. The signature is missing from the Vakalatnama. Kindly ensure that the Vakalatnama is duly signed. 9. The date, month and year are missing from the Vakalatnama. Kindly mention the complete date. 10. The Master Data of the corporate debtor for which the guarantee has been provided is missing from the PDF. Kindly attach the Master Data of the relevant corporate debtor. 11. Signatures are missing on each page of the petition. Kindly ensure that every page is duly signed. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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3	10/22/2026	710102090512026	BURLINGTON FINANCE LTD. VS FRANK EDUCATIONAL AIDS PRIVATE LTD	10/23/2026	1. Bookmarking is mandatory as per the Index. Kindly ensure that the PDF is properly bookmarked with accurate pagination corresponding to the Index. 2. The counsel's details are missing from the Index, the Memo of Parties and page No. 23. Kindly include the complete counsel details in the relevant places. 3. The date and place are missing from the Index. Kindly mention the same. 4. Form 1 is required to be mentioned on page No. 10. Kindly make the necessary correction. 5. The ₹25 welfare stamp is missing from the Vakalatnama. Kindly affix the same. 6. The date, month and year are missing from the PDF. Kindly mention the complete date wherever required. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
4	10/22/2026	710102089552026	GURINDER KAUR VS BHANOT CONSTRUCTION AND HOUSING LIMITED	10/23/2026	1. The signatures and "True Copy" endorsements are missing from the annexures. Kindly ensure that every page of the annexures is duly signed and marked "True Copy". 2. The Memo of Parties, Synopsis and List of Dates and Events are missing from the PDF. Kindly include all the said documents in the PDF and update the Index and bookmarks accordingly. 3. The ₹3 court fee and ₹25 welfare stamp are missing from the Vakalatnama. Kindly affix the same. 4. The case type "Company Petition" is missing from the Vakalatnama. Kindly mention the correct case type. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
5	10/22/2026	710102092902026	THE BANK OF BARODA LIMITED VS NANDANI SINGH	10/23/2026	1. The wrong PDF has been uploaded. Kindly upload the correct PDF in the IA portal. 2. Both applications must be filed separately through the IA portal. Kindly file each application under a separate diary number, as two applications cannot be filed under a single diary number. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
6	10/22/2026	710102088932026	SARE GURUGRAM PRIVATE LIMITED VS SG DESIGNS AND BUILDS PRIVATE LIMITED	10/23/2026	1. The petitioner's and respondent's basic details on the online portal do not match the Memo of Parties. Kindly rectify the details as per the Memo of Parties in the PDF. 2. The petitioner and respondent details mentioned in Form 5 do not match the Memo of Parties. Kindly rectify the same. 3. OCR is required on every page of the PDF. Kindly ensure that OCR is applied throughout the document. 4. Pages No. 315 to 246 and 352 to 495 are not properly aligned. Kindly rectify the alignment of the affected pages. 5. Signatures and "True Copy" endorsements are missing from the annexures. Kindly ensure that every page of the annexures is duly signed and marked "True Copy". 6. The ₹25 welfare stamp and court fee are missing from the Vakalatnama. Kindly affix the same. 7. The date, month and year are missing from the Vakalatnama. Kindly mention the complete date. 8. In Volume III, the pagination in the Index and bookmarks is incorrectly mentioned as pages 41 to 450. Kindly rectify it to pages 361 to 450 and ensure that the Index and bookmarks reflect the correct pagination. 9. As per the Memo of Parties, **Sare Gurugram Private Limited** is a respondent; however, the respondent's Master Data is missing from the PDF. Kindly attach the Master Data of the said respondent. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
7	10/22/2026	710102092862026	PELICON FINANCE AND LEASING LTD VS V I P LEASING AND FINANCE PRIVATE LIMITED	10/23/2026	1. The date is missing from the Index. Kindly mention the date in the Index. 2. The applicant's signature is missing from the Index and the Memo of Parties. Kindly ensure that both documents are duly signed by the applicant. 3. The reply to the demand notice or the affidavit under Section 9(3)(b) of the Insolvency and Bankruptcy Code, 2016, is missing. Kindly attach the applicable document. 4. The Index is missing from the bookmarks. Kindly include the Index in the bookmarks with proper pagination. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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8	10/22/2026	710102092752026	SANJEEV RALHAN VS ANNIKA PROMOTERS PRIVATE LIMITED	10/23/2026	1. The counsel's details and signature are missing from the Index of each volume. Kindly include the complete counsel details and ensure that the Index of every volume is duly signed. 2. Payment appears to be due under Sections 242 and 213. Kindly verify the applicable fees, make the requisite payment for both sections, and upload the proof of payment. 3. Signatures and "True Copy" endorsements are missing from the annexures in all volumes. Kindly ensure that every page of the annexures is duly signed and marked "True Copy". 4. There is a mismatch between the pagination in the bookmarks and the Index. Kindly rectify the same and ensure that the pagination is consistent throughout all volumes. 5. OCR is missing from pages No. 270 to 336 and page No. 347, as well as in Volumes IV and V. Kindly ensure that OCR is applied to all pages of the PDF across all volumes. 6. Double pagination appears in all volumes. Kindly remove the duplicate pagination and ensure that each page carries the correct page number. 7. The following pages are not legible: 100, 105, 114 to 145, 151, 153, 155, 162, 195, 196, 224, 229, 270 to 310, 347 to 358, 375, 378, 430 to 448, 556 to 561, 565 to 568, 593, 594, 608 to 618, 657 to 659, 663, 790, 796, 804, 805 and 856. Kindly provide clear and readable typed copies of the said pages. 8. Pages No. 482, 485, 486 and 551 are not properly aligned. Kindly rectify the alignment and upload the corrected pages. 9. English translations are required for the Hindi-language pages bearing Nos. 470 to 474, 476, 879 to 896 and 900. Kindly provide the English translations and ensure that the translated copies carry proper pagination corresponding to the original pages. Note: While refiling the application/petition please ensure all the pages of the pdf are
9	10/22/2026	710102089872026	ANJANA JAIN PERSONAL GUARANTOR TO DELHI SWEETS PRIVATE LIMITED AND KSHEER DHENU FOODS PRIVATE LIMITED VS PUNJAB NATIONAL BANK	10/23/2026	1. Page numbers are missing from the Index. Kindly ensure that the Index is properly paginated with the correct page numbers. 2. The PDF is not properly bookmarked. Kindly complete the bookmarking in accordance with the Index and ensure that the correct pagination is reflected in all bookmarks. 3. OCR is required on every page of the PDF across all volumes. Kindly apply OCR to all pages to make the documents text-searchable. 4. The date of default is missing from Form A. Kindly fill in the date of default in the prescribed form. 5. The notary attestation is missing on page 22. Kindly ensure that the requisite notarisation is duly completed. 6. The signatures and "True Copy" endorsements are missing from the annexures. Kindly ensure that every page of the annexures is duly signed and marked as "True Copy," wherever applicable. 7. Pages 32 to 65 are in Hindi. Kindly provide the corresponding English translated copies of the said pages. 8. The relevant newspaper cuttings on pages 74, 75 and 82 require attention. Kindly ensure that the newspaper cuttings are properly included and clearly legible in the PDF. 9. The volume-wise Index is missing from both volumes. Kindly include a separate volume-wise Index in each volume with proper pagination. 10. The Proof of Service is missing from the PDF. Kindly attach the Proof of Service and update the Index accordingly.
10	10/24/2026	710102093692026	EQUENTIA FINANCIAL SERVICE PRIVATE LIMITED VS HOLISOL LOGISTICS PRIVATE LIMITED	10/26/2026	1. Proper bookmarking is mandatory as per the Index. Kindly ensure that all bookmarks contain accurate pagination corresponding to the Index and PDF. 2. The volume-wise Index for both volumes is missing. Kindly provide a separate Index for each volume. 3. OCR is missing from the PDF. Kindly ensure that OCR is applied to every page of the PDF. 4. Signatures and the endorsement "True Copy" are missing from the annexure pages in both volumes. Kindly ensure that every page of the annexures in both volumes is duly signed and endorsed as "True Copy". 5. The ₹1 court-fee stamp is missing from the Vakalatnama. Kindly affix the same. 6. The date is missing from the Vakalatnama. Kindly mention the date. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
11	10/26/2026	710102093842026	DHESIYA PANCHALAI KAZHAGA THOZHILNUTPA MATTRUM NIRVAGA PANIYALARGAL SANGAM VS NATIONAL TEXTILE CORPN LIMITED	10/26/2026	1. The Proof of Service is missing from the PDF. Kindly attach the same. 2. Proper bookmarking is mandatory as per the Index. Kindly ensure that all bookmarks contain accurate pagination corresponding to the Index and PDF. 3. Signatures are missing from the Index and Memo of Parties. Kindly ensure that the required signatures are provided. 4. The date is missing from the Index. Kindly mention the same. 5. The date of default is missing from Part IV of Form 1. Kindly provide the required details. 6. OCR is missing from the PDF. Kindly ensure that OCR is applied to every page of the PDF. 7. Pages 29, 37 to 41, 43, 44, 60, 68, 69 to 72, and 74 to 75 are incorrectly aligned. Kindly rectify the alignment of the said pages. 8. Pages 80 and 81 are not legible. Kindly upload clear and readable copies of the said pages. 9. The ₹25 welfare stamp and ₹3 court-fee stamp are missing from the Vakalatnama. Kindly affix the same. 10. Kindly mention the appropriate heading in the affidavit with reference to Regulation 9(3)(b). While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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12	10/26/2026	710102094082026	TEGRAL INDIA PRIVATE LIMITED VS NANOFIL TECHNOLOGIES PRIVATE LIMITED	10/28/2026	1. Pages No. 61, 75, 80, 82, 83, 88, 90, 94, 96 and 97 are unclear and illegible. Kindly upload clear and legible copies of the said pages. 2. Pages No. 102, 103, 124 and 126 are incorrectly aligned. Kindly rectify the alignment of the said pages. 3. The ₹25 welfare ticket and ₹3 court fee are missing from the Vakalatnama. Kindly affix the same. 4. The affidavit under Clause 9(3)(b) is not mentioned in the Index. Kindly include the same in the Index. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
13	10/27/2026	710102094462026	KUTCH CHEMICAL INDUSTRIES LIMITED VS NANOFIL TECHNOLOGIES PRIVATE LIMITED	10/28/2026	1. Bookmarks are mandatory and must be provided along with correct pagination as per the Index. 2. The case type "CP(CAA)" is incorrectly mentioned in the PDF and on the online portal. Kindly rectify the case type wherever it appears in the PDF and on the online portal, and re-upload the corrected documents. 3. Counsel's signature is missing from the Index, Master Index and wherever required in the PDF. Kindly provide the counsel's signature at the appropriate places and re-upload the corrected PDF. 4. Pagination is missing from the Index. Kindly provide accurate page numbers corresponding to the PDF. 5. Kindly mention the First Motion Petition number wherever required in the PDF and ensure that the relevant details are correctly reflected throughout the documents. 6. The file is incomplete. Kindly attach the documents relating to the Second Motion Petition, including the Scheme, First Motion Order, Accounting Treatment Certificate under Section 133 of the Companies Act, 2013, Vakalatnama and other relevant documents, as applicable. 7. Certain documents mentioned in the Index are missing from the PDF. Kindly ensure that all documents listed in the Index are attached to the PDF. As per your filing it is not clear that you are filing first motion or second motion. Kindly check and verify While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
14	10/27/2026	710102094292026	HUBER GMBH VS HUBER INDIA PRIVATE LIMITED	10/28/2026	1. Bookmarks are mandatory in all volumes and must be provided with correct pagination as per the respective Index. 2. A separate Index with correct pagination is mandatory for each volume. Kindly provide the same. 3. Volume 3 is missing, and Volume 4 appears to have been uploaded twice. The file is incomplete as per the pagination. Kindly upload the missing Volume 3 and ensure that all volumes are uploaded in the correct sequence. 4. A Master Index and separate volume-wise Indexes are mandatory. Kindly provide the Master Index along with the Index for each volume. 5. As mentioned in the Index and PDF, payment appears to be due under Sections 241, 242 and 244. Kindly verify the applicable fee requirements, make the requisite payment and upload the proof of payment. 6. The petition is missing signatures on every page. Kindly ensure that all pages of the petition are duly signed. 7. Double pagination is appearing in all volumes. Kindly rectify the pagination throughout all volumes. 8. The "True Copy" endorsement and signature are missing on certain pages from page No. 135 onwards. Kindly ensure that all relevant pages bear the required endorsement and signature. 9. Page No. 73 is unclear and illegible. Kindly upload a clear, typed copy. Further, the document is not identifiable as either the Memorandum of Association (MOA) or the Articles of Association (AOA). Kindly ensure that the document is clearly identifiable. 10. Page No. 229 is cut off on the right side. Kindly upload a complete and legible copy of the said page. 11. Certain pages in the PDF are incorrectly aligned. Kindly rectify the alignment of all affected pages. 12. Proof of service is missing. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
15	10/27/2026	710102094322026	HIMANSHU GUPTA VS MS SEAFRONT STRUCTURES LLP	10/28/2026	1. The Index is missing. Kindly attach the Index to the PDF. 2. Bookmarks are missing. Kindly provide proper bookmarks as per the Index, with correct pagination. 3. The file is incomplete. Kindly upload the complete set of documents. 4. Only 38 pages of the judgment have been uploaded. Kindly upload the complete judgment. 5. Proof of Service is missing. Kindly attach the same. 6. The Memo of Parties is missing. Kindly include the same in the PDF. 7. The List of Dates and Events and Brief Synopsis are missing. Kindly attach the same. 8. The main petition is missing from the PDF. Kindly upload the complete petition. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
16	10/27/2026	710102094432026	HELIOS INFRASTRUCTURE AND PROJECTS LTD. VS MS SEAFRONT STRUCTURES LLP	10/28/2026	no of objection 1. kindly highlight the relevant portion of all newspaper in pdf Kindly ensure that the highlighted portion is clear and legible. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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Deputy Registrar, NCLT New Delhi

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National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Weekly Registry Defect List Dated 23.10.2026 to 30.10.2026

APPLICATION (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

****For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)**

****Help Desk Number:** 011-24363846**

S no.	Date of Filling/ Refilling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	10/22/2026	710102089892026	DEEPAK AZAD ORS. VS EARTH INFRFASTRUCTURES LTD.	10/23/2026	1. The signatures are missing from pages 10 to 56 of the application. Kindly ensure that every page of the application is duly signed. 2. The signatures are missing from the annexures. Kindly ensure that all annexures bear the requisite signatures and are duly marked as "True Copy," wherever applicable. 3. There are discrepancies in the affidavits and Power of Attorney. Kindly verify and rectify all inconsistencies to ensure that the details are accurate and consistent throughout the documents. 4. OCR is missing from pages 242–373, 626–671, 680–708, and page 718 onwards. Kindly apply OCR to all the specified pages to make them text-searchable. 5. Double pagination has been observed on pages 626–678 and 719–784. Kindly rectify the pagination and ensure that the page numbering is correct and consistent throughout the PDF. 6. Pages 754, 755, 760, 761, 768, 772–776, 779 and 780 are unclear and illegible. Kindly upload clear and legible copies of the said pages. 7. Pagination is missing on page 781. Kindly insert the correct page number. 8. The ₹25/- welfare fee and ₹3/- court fee are missing from both Vakalatnamas. Kindly ensure that the requisite welfare fee and court fee are duly affixed to both Vakalatnamas. 9. The Proof of Service is missing from the PDF. Kindly attach the Proof of Service and update the Index accordingly.
2	10/17/2026	710102088192026	SUNIL KUMAR AGRAWAL LIQUIDATOR MS TYBROS INDIA TOURS PVT. LTD. VS EARTH INFRFASTRUCTURES LTD.	10/23/2026	1. Kindly attach the Vakalatnama. If the is already Vakalatnama is on record, please mention the same in the index as Vakalatnama is on record. 2. Kindly correct the case type in both the online portal and the PDF. The correct case type should be "IA (Liq.) Progress Report 3 Memo party missed in index and pdf and book marking also.Please ensure that the memo of party in pdf and online portal are identical. Also ensure that the affidavit is provided of the party mentioned as applicant in the memo of party. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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3	10/22/2026	710102090882026	SHAKIR NADEEM SIKANDER KHAN VS EARTH INFRFASTRUCTURES LTD.	10/28/2026	1. Kindly ensure that all pages of the PDF are OCR-enabled. 2. Pages No. 886, 887, 888, 1037, 1038, 1062, 1063, 1082, 1083, 1084, 1085, 1087, 1088, 1089, 1092, 1093, 1095, 1098, 1100, 1180, 1286, 1288, 1316, 1318, 1324 and 1325 are cut off at the sides, resulting in incomplete and unclear content. Kindly upload clear and complete copies of the said pages. 3. Pages No. 932, 959, 960, 961, 997, 1037, 1038, 1062, 1063, 1117, 1143, 1153, 1154, 1159, 1160, 1215, 1216, 1217, 1330, 1548 and 1596 are incorrectly aligned. Kindly rectify the alignment of the said pages. 4. Pages No. 967, 968, 969, 970, 1037, 1038, 1189, 1191, 1193, 1194 to 1208, 1211, 1215, 1270, 1271, 1273, 1348, 1549 and 1597 are illegible. Kindly upload clear and legible copies of the said pages. 5. Pages No. 1069, 1071, 1075 and 1283 are in Hindi. Kindly upload the English-translated copies of the said pages. 6. Volume 8 is unclear. Kindly upload a clear and legible copy of the same. 7. Proof of Service is missing. Kindly attach the same. 8. The ₹3 court fee and ₹25 welfare ticket are missing from the Vakalatnama. Kindly affix the same. 9. Affidavits of all applicants, the authorisation letter and the Board Resolution are missing. Kindly attach the same. 10. Please ensure that the memo of party in pdf and online portal are identical. Also ensure that the affidavit is provided of the party mentioned as applicant in the memo of party. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
4	7/1/2026	710102051252026	VINAY KUMAR VS VIVEK BANSAL IRP	10/25/2026	**No. of Objections:** 1. The following pages are **not readable/legible**: Page Nos. ** 47–53, 85, 87, 102, 108–110, 116 , 214**. Kindly upload clear and legible copies of the said pages. 2. Most of the pages in Vol.1 and 2 are in incorrect alignment. Kindly rectify the alignment. 3 Kindly **paste the Court Fee and Welfare Ticket on the blank space of the Vakalatnama**, and not over the contents. 4. **Counsel details are missing in the Memo of Parties**. Kindly provide the complete Counsel details. 5. Page Nos. 78–87** are not clearly visible. Kindly upload clear and legible copies of these pages. Kindly provide an undertaking strictly in the format prescribed under Annexure-II of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf Please be advised that you may provide the undertaking for the pages which are not legible giving the reason that why you are unable to provide clear copies. Also note that as defects have been raised in this filing number of times therefore kindly make sure that you cure all the defects while refiling and in case of any issues you may contact the registry NCLT.
5	10/8/2026	710102086372026	VATIKA INFRACON PRIVATE LIMITED VS PRATEEK GUPTA HUF ORS.	10/23/2026	1. main case no mismatch in proof of service. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
6	10/7/2026	710102085852026	GOPI RAM AGGARWAL VS SUMAN KUMAR VERMA RESOLUTION PROFESSIONAL	10/23/2026	Kindly attach the Bharatkosh payment receipt, if the payment has been made through Bharatkosh. The attached receipt is of NCLT. 2. The section is mismatched between the pdf and online portal. Kindly rectify the section in both the pdf and online portal so that the details are consistent. In case the relevant section is not available online you may select ANY OTHER PROVISION from drop down menu. 3. According to your application page no. 3 you have mentioned 2 rules rule 11 and 15 however in the Index you have mentioned different section. Kindly ensure same section/rule is selected in both pdf and online portal. If you are taking two sections/rules you will need to make payment for both

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7	10/22/2026	710102091452026	DR. BANKIM SHUKLA LIQUIDATOR OF THE CORPORATE DEBTOR VS SUMAN KUMAR VERMA RESOLUTION PROFESSIONAL	10/23/2026	1. The main case number is not linked on the online portal. Kindly link the correct main case number. 2. The case type is incorrectly selected on the online portal. Kindly select the correct case type as per the application. 3. As per the pdf the matter pertains to Cuttack Bench however you have filed in NCLT New Delhi Bench.
8	10/22/2026	710102089012026	STATE BANK OF INDIA VS MR. SANJAY JAIN PERSONAL GUARANTOR TO MS SURYA VINAYAK INDUSTRIES LTD.	10/27/2026	1\. The section mentioned in the PDF is inconsistent with the section selected on the online portal. Kindly rectify the discrepancy and ensure that the details are consistent in both places. 2\. The prayer clause is missing from the application. Kindly incorporate the appropriate prayer clause. 3\. Pages 109, 110, 308 and 880 to 895 are not legible. Kindly upload clear and legible copies of the said pages. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
9	10/22/2026	710102089202026	VIJAY TAHLANI VS SHAILENDRA SINGH	10/23/2026	1. Kindly ensure that every page of the application is duly signed by the applicant/counsel, as applicable. 2. The applicant's signature is missing from the Prayer section. Kindly ensure that the applicant duly signs the said section. 3. Kindly ensure that every annexure bears the endorsement "True Copy" along with the requisite signature. 4. The date and month are missing from the Vakalatnama. Kindly fill in the same. 5. Pages 25 to 60 are unclear and illegible. Kindly upload clear and legible copies of the said pages. 6. Pages 25, 27, 28, 29, 31, 44, 45 to 60, and 61 to 80 are in Hindi. Kindly upload the corresponding English translated copies. 7. Pages 50, 52 to 60, and 96 are incorrectly aligned. Kindly correct the alignment and upload the revised pages. 8. The pages containing the court fee and welfare fee tickets in the Vakalatnama are blank. Kindly ensure that the requisite court fee and welfare fee tickets are duly affixed and clearly visible.
10	10/22/2026	710102091572026	SH. ISHWAR CHAND GOEL VS STATE BANK OF INDIA	10/23/2026	1. I.A. Number Already Allotted: The I.A. number has already been allotted by the Registrar. Kindly mention the allotted I.A. number in the PDF.
11	10/22/2026	710102091612026	SH. SUBHASH CHAND GOEL VS STATE BANK OF INDIA	10/23/2026	The IA number has already been registered
12	10/22/2026	710102092132026	RASHMI MINTRI VS STATE BANK OF INDIA	10/23/2026	Rs. 15/- Welfare Ticket not affixed on the Vakalatnama.
13	10/22/2026	710102091622026	MR. KAMAL KUMAR JADWANI RESOLUTION PROFESSIONAL OF EDUCOMP SOLUTIONS LIMITED VS STATE BANK OF INDIA	10/23/2026	1. The petitioner's basic details are missing from the online portal. Kindly fill in the required details as per the Memo of Parties in the PDF. 2. The ₹3 court fee and ₹25 welfare stamp are missing from the Vakalatnama. Kindly affix the same. 3. Pagination is missing from the bookmarks. Kindly ensure that all bookmarks include the corresponding page numbers as per the Index. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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14	10/22/2026	710102090822026	LATIKA GUPTA ORS. VS MS. EARTH INFRASTRUCTURE LIMITED	10/23/2026	1. The counsel's signature is missing on page 3. Kindly ensure that the counsel duly signs the said page. 2. The signatures are missing from pages 12 to 68 of the application. Kindly ensure that every page within the said range is duly signed. 3. The relevant portions of the newspaper cuttings on pages 292 and 293 have not been highlighted. Kindly highlight the relevant portions for easy identification and reference. 4. OCR is missing from the following pages: 422–436, 690–694, 702–763, 766–843, 846–1021, and 1030–1105. Kindly apply OCR to all the specified pages to make them text-searchable. 5. Pages 692, 693, 694, 840, 854, 855, 856 and 877 are unclear and illegible. Kindly upload clear and legible copies of the said pages. 6. Pages 823, 1027 and 1028 are cut off. Kindly upload complete and properly scanned copies of the said pages. 7. Pages 81 and 961 are incorrectly aligned. Kindly scan, straighten and upload the
15	10/22/2026	710102090662026	LAKSHMI SHARMA ANR. VS EARTH INFRFASTRUCTURES LTD.	10/23/2026	1. The bookmarking for Volume-II incorrectly mentions "Volume-III". Kindly rectify the bookmark to read "Volume-II". 2. The date is missing from the Master Index and Volume-I Index. Kindly ensure that the date is duly mentioned in both indexes. 3. The relevant portions of the newspaper cuttings on pages 226 and 227 have not been highlighted. Kindly highlight the relevant portions for easy identification and reference. 4. OCR is missing from pages 356–370 and 685–695. Kindly apply OCR to all the specified pages to make them text-searchable. 5. The ₹25/- welfare fee and ₹3/- court fee are missing from both Vakalatnamas. Kindly ensure that the requisite welfare fee and court fee are duly affixed to both Vakalatnamas. 6. The Proof of Service is missing from the
16	10/22/2026	710102089702026	MRS. NISHA MALPANI VS EARTH INFRFASTRUCTURES LTD.	10/26/2026	1\. The main case number mentioned in the Proof of Service is incorrect. Kindly rectify the same. 2\. Pagination is missing from all Indexes. Kindly ensure that the page numbers are duly mentioned in each Index as per the PDF. 3\. A separate Index for Volume II is missing. Kindly provide a separate volume-wise
17	10/22/2026	710102090612026	MUKESH KUMAR JAIN LIQUIDATOR VS EARTH INFRFASTRUCTURES LTD.	10/23/2026	1. The Vakalatnama is missing from the PDF. Kindly attach the Vakalatnama. If it is already on record, please mention the same in the index as "Vakalatnama is on record."
18	10/22/2026	710102089802026	POOJA BAHRY VS RAKESH GUPTA	10/26/2026	1\. Kindly fill in all the required details in the online portal. 2\. Proper bookmarking with accurate page numbering is mandatory. Kindly ensure that the PDF is bookmarked as per the Index, with correct pagination. 3\. The section mentioned in the PDF does not match the section selected on the online portal. Kindly rectify the discrepancy and ensure consistency between the PDF and the online portal. 4\. The counsel's details are missing from the Prayer page. Kindly mention the complete counsel details on the said page. 5\. Kindly ensure that every page of the annexures is duly signed and endorsed as "True Copy". While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
19	10/22/2026	710102089792026	POOJA BAHRY VS RISHI GUPTA	10/26/2026	1\. Kindly fill in all the required details in the online portal. 2\. Proper bookmarking with page numbering is mandatory. Kindly ensure that the PDF is bookmarked as per the Index, with accurate pagination. 3\. The section mentioned in the PDF does not match the section selected on the online portal. Kindly rectify the discrepancy and ensure consistency between the PDF and the online portal. 4\. The counsel's details are missing from the Prayer page. Kindly mention the complete counsel details on the said page. 5\. Kindly ensure that every page of the annexures is duly signed and endorsed as "True Copy". 6\. Kindly mention the relevant Annexure numbers at the top of the first page of each annexure. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
20	10/22/2026	710102090372026	HARVINDER SINGH VS RISHI GUPTA	10/23/2026	1. Counsel Details: Kindly ensure that the counsel's details are properly mentioned in the Index, Memo of Parties, and Prayer Clause.

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21	10/22/2026	710102092312026	ANIL DALAL ORS. VS EARTH INFRFASTRUCTURES LTD.	10/23/2026	1. Kindly include the affidavit along with the application in both the Master Index and the Volume-I Index, with the correct page numbers. 2. Kindly ensure that every page of the application is duly signed. 3. The affidavits and Power of Attorney contain discrepancies. Kindly verify and rectify the mismatches to ensure that all details are consistent with the applicant information and supporting documents. 4. The relevant portions of the newspaper cuttings have not been highlighted. Kindly highlight the relevant portions for easy identification and reference. 5. In the Volume-V Index and bookmarks, "Volume-III" has been mentioned instead of "Volume-V". Kindly rectify the error in both places. 6. OCR is missing from the PDF. Kindly apply OCR to every page to make the entire document text-searchable. 7. Pages 722 and 723 are unclear and illegible. Kindly upload clear and legible copies of the said pages. 8. The ₹25/- welfare fee and ₹3/- court fee are missing from the Vakalatnama. Kindly ensure that the requisite welfare fee and court fee are duly affixed. 9. The Proof of Service is missing from the PDF. Kindly attach the Proof of Service and update the Index accordingly.
22	10/22/2026	710102090922026	MR. ASHOK MITTAL VS EARTH INFRFASTRUCTURES LTD.	10/27/2026	1. Page numbering is missing in the bookmarks. Kindly ensure that the bookmarking is complete and includes the correct page numbering as per the Index and PDF. 2. Blank pages are present in the PDF. Kindly remove all blank pages. 3. Pagination is incorrect in Volumes 1 and 2. Kindly rectify the pagination and ensure consistency with the Index and PDF. 4. Double pagination is present in the PDF. Kindly remove the duplicate page numbering and ensure proper pagination throughout. 5. The date is missing from the Vakalatnama. Kindly mention the date. 6. The authorisation letter is missing wherein all the companies have authorised the applicant. Kindly attach the same. 7. After page number 657 two pages have been added with page number 358 While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
23	10/22/2026	710102089502026	MUKESH AHUJA VS ANDES TOWN PLANNERS PRIVATE LIMITED	10/23/2026	1. There is a mismatch between the section mentioned in the PDF and the section selected on the online filing portal. Kindly rectify the discrepancy and ensure that the same section is correctly reflected in both. 2. The affidavit of Applicant No. 5, Mayuri Mehrotra, is missing from the PDF. Kindly attach the duly executed affidavit and update the Index accordingly. 3. The date, ₹3/- court fee, and ₹25/- welfare ticket are missing from the Vakalatnama. Kindly ensure that the date is duly mentioned and the requisite court fee and welfare ticket are affixed. 4. OCR is mandatory for every page of the PDF. Kindly apply OCR to all pages to make the entire document text-searchable.
24	10/22/2026	710102092112026	HARVINDER SINGH VS ANDES TOWN PLANNERS PRIVATE LIMITED	10/23/2026	1. counsel details incomplete in index, memo party and page no 6. Kindly ensure complete counsel details are provided wherever applicable. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
25	10/22/2026	710102092302026	JOYDEEP DAS ORS. VS MS. EARTH INFRASTRUCTURE LIMITED	10/23/2026	1. Kindly include the affidavit at Serial No. 3, along with the application, in both the Master Index and the Volume-I Index. 2. The signatures are missing from pages 11 to 61 of the application. Kindly ensure that every page within the said range is duly signed. 3. The affidavits and Power of Attorney contain discrepancies in the applicant details. Kindly verify and rectify all discrepancies to ensure that the details are consistent with the applicant information throughout the documents. 4. OCR is missing from the following pages: 247–363, 364–378, 631–741, 743–834, 836–857, 860, and 863–1043. Kindly apply OCR to all the specified pages to make them text-searchable. 5. The relevant portions of the newspaper cuttings on pages 234 and 235 have not been highlighted. Kindly highlight the relevant portions for easy identification and reference. 6. Pages 678–738 and 771–831 are incorrectly aligned. Kindly correct the alignment and upload the revised pages. 7. Pages 945, 946, 951 and 953 are unclear and illegible. Kindly upload clear and legible copies of the said pages. 8. The ₹25/- welfare fee and ₹3/- court fee are missing from both Vakalatnamas. Kindly ensure that the requisite welfare fee and court fee are duly affixed to both Vakalatnamas. 9. The Proof of Service is missing from the PDF. Kindly attach the Proof of Service and update the Index accordingly.
26	10/22/2026	710102092382026	UMESH GARG VS MS. EARTH INFRASTRUCTURE LIMITED	10/26/2026	1\. Bookmarking with proper page numbering is mandatory. Kindly ensure that the PDF is properly bookmarked with accurate pagination as per the Index. 2\. The section mentioned in the PDF does not match the section selected on the online portal. Kindly rectify the discrepancy and ensure consistency between the PDF and the online portal. 3\. The ₹25 welfare stamp and ₹3 court-fee stamp are missing from the Vakalatnama. Kindly affix the required stamps. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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27	10/22/2026	710102092322026	JAMMU AND KASHMIR BANK LIMITED VS GUIDING FORCE DEVELOPERS PRIVATE LIMITED	10/26/2026	Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
28	10/22/2026	710102090642026	POOJA BAHRY VS SHANTA GUPTA	10/26/2026	1\. Kindly fill in all the required details in the online portal. 2\. Proper bookmarking with page numbering is mandatory. Kindly ensure that the PDF is properly bookmarked as per the Index, with accurate pagination. 3\. The section mentioned in the PDF does not match the section selected on the online portal. Kindly rectify the discrepancy and ensure consistency between the PDF and the online portal. 4\. The counsel's details are missing from the Prayer page. Kindly mention the complete counsel details on the said page. 5\. Kindly ensure that every page of the annexures is duly signed and endorsed as "True Copy". 6\. The pagination in the Index of Volume I is incorrect. Kindly rectify the pagination as per the PDF. 7\. OCR is missing from the PDF. Kindly ensure that OCR is applied to every page of the PDF. 8.Kindly mention the relevant Annexure numbers at the top of the first page of each annexure. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
29	10/22/2026	710102089492026	SUSHEELA SINGH VS ANDES TOWN PLANNERS PRIVATE LIMITED	10/27/2026	1. The ₹25 welfare fee, ₹3 court fee and date are missing from all Vakalatnamas. Kindly ensure that the same are duly affixed/mentioned in all Vakalatnamas. 2. The section mentioned in the PDF is inconsistent with the section selected in the online portal. Kindly rectify the discrepancy and ensure that the details are consistent in both places. 3. OCR is missing in the PDF. Kindly ensure that OCR is applied to all pages of the PDF. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
30	10/22/2026	710102092422026	SHUBANGI AROMATICS PVT. LTD. VS ORRIS INFRASTRUCTURE PRIVATE LIMITED	10/26/2026	1\. The I.A. number and year are missing from the PDF. Kindly mention the complete I.A. No. of 2026. 2\. The Memo of Parties is missing from the PDF. Kindly attach the same.Please ensure that the memo of party in pdf and online portal are identical. Also ensure that the affidavit is provided of the party mentioned as applicant in the memo of party. 3\. The ₹25 welfare stamp is missing from the Vakalatnama. Kindly affix the same. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
31	10/22/2026	710102092022026	SESA CARE PRIVATE LIMITED VS ORRIS INFRASTRUCTURE PRIVATE LIMITED	10/26/2026	1. prayer missing. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
32	10/22/2026	710102092492026	MR. VIVEK PARTI VS NA	10/23/2026	Kindly attach the Bharatkosh payment receipt, if the payment has been made through Bharatkosh. The attached receipt is of NCLT. 2. The section is mismatched between the pdf and online portal. Kindly rectify the section in both the pdf and online portal so that the details are consistent. In case the relevant section is not available online you may select ANY OTHER PROVISION from drop down menu. 3. According to your application page no. 3 you have mentioned 2 rules rule 11 and 15 however in the Index you have mentioned different section. Kindly ensure same section/rule is selected in both pdf and online portal. If you are taking two sections/rules you will need to make payment for both

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33	10/22/2026	710102090742026	UMESH GARG VS NA	10/26/2026	1\. Kindly ensure that the PDF is properly bookmarked as per the Index, with accurate pagination. 2\. Kindly ensure that OCR is applied to every page of the PDF. 3\. Kindly ensure that every page of the annexures is duly signed and endorsed as "True Copy". 4\. The month, ₹25 welfare stamp and ₹3 court-fee stamp are missing from the Vakalatnama. Kindly mention the month and affix the required stamps. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
34	10/22/2026	710102091052026	MR. HEMANT SETHI RESOLUTION PROFESSIONAL OF MR. SAURABH BANSAL VS MR. SAURABH BANSAL PERSONAL GUARANTOR OF MIS SAURABH INDIA PVT. LTD.	10/23/2026	1. Kindly highlight the relevant portions of the newspaper on pages 53 to 56 and ensure that it is clear and legible 2. OCR is missing on pages 42 to 46. Kindly ensure that OCR is applied to the said pages. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
35	10/22/2026	710102090812026	AJIT GYANCHAND JAIN VS MR. SAURABH BANSAL PERSONAL GUARANTOR OF MIS SAURABH INDIA PVT. LTD.	10/23/2026	1. The indexes for Volume-I and Volume-II are missing from the PDF. Kindly include the respective volume-wise indexes and ensure that the Master Index is mentioned in the main Index. 2. The section is missing from the Index and the application. Kindly mention the correct section in both documents. 3. The counsel's details are missing on page 9. Kindly include the complete counsel details on the said page.
36	10/22/2026	710102090722026	ARADHANA PANDEY VS UNIBERA DEVELOPERS PRIVATE LIMITED	10/23/2026	PDF Bookmarking with Pagination: Bookmarking with pagination is mandatory. Ensure all sections and sub-sections are properly bookmarked and correspond to the correct PDF page numbers. OCR Missing (Pages 22–122): Perform OCR on pages 22 to 122 to make the text searchable and selectable while preserving the original document layout. Online Portal – Applicant Details: Fill in the applicant details in the online portal accurately and verify all entries before submission.
37	10/22/2026	710102089482026	PUSHPIT STEELS PRIVATE LIMITED VS RDS PROJECT LIMITED	10/23/2026	1. The Memo of Parties is missing from the PDF and the Index. Kindly include the Memo of Parties in both. 2. The reply is required to be attached to the application as an annexure. Kindly attach the same accordingly. 3. The section mentioned in the PDF is incorrect. Kindly rectify the section. 4. The applicant's signature is missing from every page of the application. Kindly ensure that each page is duly signed. 5. The date is missing from the last page of the application. Kindly mention the date. 6. Kindly remove the duplicate PDF uploaded on the online portal. 7. The case type has been selected incorrectly on the online portal. Kindly select ***I.A."** as the case type. 8. The I.A. number and year (2026) are missing from the PDF. Kindly mention the same. Please file the application for condonation of delay properly. The reply should be annexed to the application pdf and the application should contain the memo of party and be filed properly as an application. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
38	10/22/2026	710102090012026	ASHISH SHARMA ORS. VS .MS. EARTH INFRASTRUCTURE LIMITED	10/26/2026	1\. The Proof of Service is missing from the PDF. Kindly attach the same. 2\. The ₹25 welfare stamp and ₹3 court-fee stamp are missing from the Vakalatnama. Kindly affix the required stamps. 3\. Page No. 1107 is cut off. Kindly upload a complete and legible copy of the said page. 4\. Pages No. 962, 1037, 1038, 1039, 1080, 1151, 1560 and 2282 are incorrectly aligned. Kindly rectify the alignment and upload the properly oriented pages. 5\. The following pages are blurred or not clearly legible. Kindly upload clear and legible copies of the said pages: - Pages No. 927, 1056, 1083, 1096, 1117, 1118, 1135, 1136, 1204, 1218, 1219, 1263, 1272, 1273, 1274, 1981, 1982, 2032, 2033, 2158, 2159, 2234, 2316, 2328, 2377, 2378, 2379, 2380. - Pages No. 1629 to 1633, 1948 to 1953, 1992 to 1995, 2164 to 2168 and 2398 to 2401. 6\. Kindly ensure that every page of the annexures is duly signed and endorsed as "True Copy". 7\. The date is missing from the Memo of Parties page. Kindly mention the date accordingly. 8\. OCR is missing from the PDF. Kindly ensure that OCR is applied to every page of the PDF. 9\. Volume XIII has been uploaded twice. Kindly remove the duplicate upload and retain only one copy of Volume XIII. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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39	10/22/2026	710102091032026	SANJAY KUMAR SINGH VS RAJESH RAMNANI	10/26/2026	1\. Pages No. 24 and 25 are not clearly legible. Kindly upload clear and legible copies of the said pages. 2\. Kindly ensure that OCR is applied to every page of the PDF. 3\. Pages No. 48, 50, 52 and 60 are cut off. Kindly upload complete and legible copies of the said pages. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
40	10/22/2026	710102090992026	RAJESH GAUTAM VS ORRIS INFRASTRUCTURE PRIVATE LIMITED	10/26/2026	1. The Memo of Parties is missing from the PDF. Kindly attach the same. Please ensure that the memo of party in pdf and online portal are identical. Also ensure that the affidavit is provided of the party mentioned as applicant in the memo of party. 2. Kindly ensure that OCR is applied to every page of the PDF. 3. The ₹25 welfare stamp is missing from the Vakalatnama. Kindly affix the same. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
41	10/22/2026	710102091102026	STATE BANK OF INDIA VS MR. PRABODH KUMAR TIWARI PERSONAL GUARANTOR TO CENTURY COMMUNICATIONS LTD.	10/27/2026	1. The section mentioned in the PDF is inconsistent with the section selected on the online portal. Kindly rectify the discrepancy and ensure that the details are consistent in both places. 2. The prayer clause is missing from the application. Kindly incorporate the appropriate prayer clause. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
42	10/22/2026	710102091022026	SUSHEELA SINGH VS ANDES TOWN PLANNERS PRIVATE LIMITED	10/27/2026	1\. The ₹25 welfare fee, ₹3 court fee and date are missing from all Vakalatnamas. Kindly ensure that the requisite welfare fee and court fee are affixed and the date is duly mentioned in each Vakalatnama. 2\. The section mentioned in the PDF is inconsistent with the section selected on the online portal. Kindly rectify the discrepancy and ensure that the details are consistent in both places. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
43	10/22/2026	710102090182026	OMKAR HATTEVAR VS ARCK RESOLUTION PROFESSIONALS LLP	10/23/2026	1. Kindly ensure that every page of the annexures is duly signed and marked as “True Copy.”
44	10/23/2026	710102093052026	AEGIS RESOLUTION SERVICES PRIVATE LIMITED RESOLUTION PROFESSIONAL OF MS. KARVY DIGIKONNECT LTD VS MAHESH VIJAYAGOPAL ERSTWHILE MEMBER OF THE MANAGEMENT OF THE CORPORATE DEBTOR	10/27/2026	1. Page 48 is not legible, and OCR is missing. Kindly upload a clear and legible copy of the said page and ensure that OCR is applied to it. 2. “IB” is missing from the main case number in the PDF. Kindly mention the complete and correct main case number, including “IB”. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
45	10/22/2026	710102092832026	RAVINDER AHUJA VS MS POWER INFRA PRO PRIVATE LIMITED	10/23/2026	1. The Memo of Parties is missing from the PDF. Kindly include the Memo of Parties and update the Index accordingly. 2. The case type has been selected incorrectly. Kindly select the correct case type as “IA (IBC)” on the online filing portal and ensure that it is correctly reflected in the PDF. 3. There is a mismatch in the section mentioned in the PDF and the section selected on the online filing portal. Kindly rectify the discrepancy and ensure that the same section is consistently reflected in both. 4. The requisite payment for the application is due. Kindly ensure that the applicable fees are duly paid. 5. The Vakalatnama is missing from the PDF. Kindly attach the duly executed Vakalatnama. If it is already on record, please mention the same in the Index as “Vakalatnama is on record.” 6. The condonation of delay application/document is missing. Kindly attach the requisite condonation of delay application along with the supporting documents, wherever applicable. 7. Kindly ensure that every page of the application is duly signed.
46	10/22/2026	710102089602026	SH. PARVEEN KUMAR GOEL VS STATE BANK OF INDIA	10/23/2026	Writing The IA number has already been registered as IA(LB.C)/5090/2026. Kindly ensure that the matter is filed under the correct case type, i.e., “IA (Liq.) Progress Report,” without registering a new IA number.

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47	10/22/2026	710102091182026	CONNOISSEUR INFRABUILD PRIVATE LIMITED VS MADHULIKA	10/23/2026	Please be advised that the document for which condonation is sought needs to be annexed with the application. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
48	10/23/2026	710102093102026	SANJAY AGGARWAL VS SANJAY AGGARWAL	10/27/2026	Application is not uploaded. Only proof of service is uploaded While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical. .
49	10/23/2026	710102093222026	WATERFALL INSOLVENCY PROFESSIONALS PRIVATE LIMITED VS SANJAY AGGARWAL	10/27/2026	no of objection 1\. The section mentioned in the PDF is inconsistent with the provision selected on the online portal. The online portal specifies Section 21(6A)(b) of the Insolvency and Bankruptcy Code, 2016, read with Regulations 4A and 16A(2), whereas the PDF mentions Section 60(5) of the Code. Kindly rectify the discrepancy and ensure that the correct and applicable provision is consistently mentioned in both the PDF and the online portal. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
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85	10/27/2026	710102094562026	ASSETS CARE RECONSTRUCTION ENTERPRISE LIMITED VS AYYAGARI VISWANADHA SARMA RESOLUTION PROFESSIONAL FOR PIYUSH IT SOLUTIONS PVT. LTD.	10/28/2026	1. Kindly fill in the details of all Respondents on the online portal as per the Memo of Parties in the PDF and ensure that the details are identical. 2. Kindly mention the relevant reference number on the English-translated copies of the Hindi documents. 3. The ₹3 court fee is missing from the Vakalatnama. Kindly affix the same. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
86	10/28/2026	710102095042026	SARABJIT SINGH AHLUWALIA VS PARVINDER KAUR AHLUWALIA	10/30/2026	1. proof of service missing. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
87	10/27/2026	710102094532026	NEENA BHARDWAJ VS MS THREE C SHELTERS PVT. LTD	10/29/2026	1\. Kindly annex the orders dated 20.07.2020 and 16.10.2020, as referred to in the prayer for recall of the said orders. Attaching these orders is mandatory with this application. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
88	10/27/2026	710102094612026	CHIRANJIB SENGUPTA VS MAHI BUILDHOME PVT LTD	10/29/2026	1\. Proof of service is missing. Kindly attach the proof of service with the PDF. 2\. Bookmarking is mandatory as per the Index, with correct pagination. Kindly ensure that all bookmarks correspond to the Index and the respective page numbers. 3\. Volume-wise indexes are missing from the PDFs of both volumes. Kindly attach a separate volume-wise Index to each volume. 4\. The annexure pages are missing the signatures and the endorsement "True Copy." Kindly ensure that each annexure page is duly signed and bears the endorsement "True Copy." 5\. ₹1 court fee is missing from the Vakalatnama. Kindly affix the requisite court fee. 6\. Double pagination has been observed in the PDF. Kindly rectify the pagination throughout the PDF. 7\. Basic details of the Respondent are missing from the online portal. Kindly fill in all the requisite Respondent details as per the Memo of Parties. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
89	10/28/2026	710102094832026	MRS NEENA MADAN VS MR MANOJ KUMAR ANAND RESOLUTION PROFESSIONAL OF PARSVNATH DEVELOPERS LIMITED	10/29/2026	1\. Kindly ensure that every page of the application is duly signed. 2\. The main case number is not mentioned in the Vakalatnama. Kindly mention the same. 3\. Kindly ensure that every page of the annexures bears the signature and the endorsement "True Copy". 4\. Pages 16, 17, 21, 22, 26, 27 and 28 are not legible. Kindly upload clear and legible copies of the said pages. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
90	10/28/2026	710102094752026	MANOJ KUMAR ANAND VS MR MANOJ KUMAR ANAND RESOLUTION PROFESSIONAL OF PARSVNATH DEVELOPERS LIMITED	10/23/2026	Kindly ensure that every page of the annexures bears the endorsement "True Copy" along with the requisite signature. 2. Kindly provide the English translation of Page Nos. 200 and 202. While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
91	10/28/2026	710102094852026	MOHAN LAL JAIN VS MR MANOJ KUMAR ANAND RESOLUTION PROFESSIONAL OF PARSVNATH DEVELOPERS LIMITED	10/30/2026	The **Section is mismatched between the PDF and the online portal**. Kindly rectify the Section in both the PDF and online portal so that the details are consistent. In case the relevant section is not available online you may select ANY OTHER PROVISION from drop down menu. 2.Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
92	10/28/2026	710102094902026	INCOME TAX OFFICER VS CRYOKING METALS ALLOYS PVT LTD	10/30/2026	1. Kindly ensure that page numbering is reflected in the bookmarks as per the PDF. 2. Pagination is missing in the Index. Kindly provide proper page numbering as per the PDF. 3. Both applications have been filed separately. Kindly ensure that both applications are properly compiled in the PDF. 4. The case type is incorrectly mentioned in the PDF. Kindly select Restoration Application_2026. 5. Proof of service is missing. Kindly attach the same. 6. Kindly ensure that every page of the application is duly signed. 7. Memo of Parties is missing. Kindly attach the same and include it in the Index and bookmarks. 8. Kindly merge the Order dated 27.04.2026 with the PDF. 9. Vakalatnama is missing. Kindly attach the same. 10. Annexures are missing. Kindly attach all the relevant annexures. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
93	10/28/2026	710102094992026	ABHAY AGARWAL VS SARE GURUGRAM PVT LTD	10/30/2026	Please ensure that all the pages of the pdf are OCR enabled. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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94	10/28/2026	710102095112026	MOHIT ARORA VS ABHISHEK PERIWAL	10/30/2026	1. Kindly ensure that page numbering is properly reflected in the bookmarks as per the PDF. 2. Date and place are missing from the Index, Memo of Parties and Prayer pages. Kindly provide the same. 3. ₹1/- court fee is deficient on the Vakalatnama. Kindly affix the requisite court fee. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
95	10/28/2026	710102094742026	MANEESH SACHDEVA VS AKHIL AHUJA RP	10/30/2026	The **Section is mismatched between the PDF and the online portal**. Kindly rectify the Section in both the PDF and online portal so that the details are consistent. In case the relevant section is not available online you may select ANY OTHER PROVISION from drop down menu. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the PDF as an annexure. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
96	10/28/2026	710102094692026	SUNITA UMESH VS KAPIL GUPTA	10/30/2026	1. Pagination is missing in the Index and PDF. Kindly provide proper page numbering throughout the PDF and ensure that the pagination corresponds with the Index. 2. Bookmarking is compulsory. Kindly provide proper bookmarks with page numbering as per the PDF. 3. ₹25/- welfare fee and ₹3/- court fee are missing from the Vakalatnama. Kindly affix the requisite fees. 4. Kindly ensure that every page of the application is duly signed. 5. Annexures are missing. Kindly attach all the relevant annexures. 6. Counsel details are incomplete on the Prayer page. Kindly provide the complete details. 7. The main case number is incorrectly mentioned in the Proof of Service. Kindly rectify the same. 8. The Index is incomplete. Kindly provide the complete Index with proper particulars and pagination. 9. Kindly ensure that the Index, Memo of Parties, Synopsis, and List of Dates and Events are provided on separate pages in the PDF, each with its respective heading. All these are getting mixed. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
97	10/28/2026	710102094912026	MR. ROHIT SEHGAL VS KAPIL GUPTA	10/30/2026	Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
98	10/28/2026	710102094672026	SUDHIR CHANDI VS TRIPT SINGH	10/30/2026	1. Counsel's signature is missing on the Prayer page. Kindly ensure that the same is duly signed by the counsel. 2. Payment towards Section 66(2) is pending. Kindly make the requisite payment.Kindly pay payment for the said section or take it as READWITH 3. Counsel details are missing from the Volume 2 Index. Kindly provide the complete counsel details. 4. Pages No. 233, 254 and 272 are incorrectly aligned. Kindly rectify the page alignment. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.

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99	10/28/2026	710102094662026	SUNITA UMESH VS DELTRONIX INDIA LIMITED	10/30/2026	1. Bookmarking is compulsory. Kindly provide proper bookmarks with page numbering as per the PDF. 2. The main case number is incorrectly mentioned in the Proof of Service. Kindly rectify the same. 3. The case type is incorrectly selected on the online portal. Kindly select Interlocutory Application (I.B.C.). 4. Pagination is missing in the Index and PDF. Kindly provide proper page numbering throughout the PDF. 5. Vakalatnama is missing. Kindly attach the same. 6. The party details are incorrectly entered on the online portal. Kindly rectify the entries as per the Memo of Parties. 7. All Hindi pages are required to be translated into English. Kindly attach the corresponding English translations. 8. Kindly ensure that every page of the application is duly signed. 9. ₹25/- welfare fee and ₹3/- court fee are missing from the Vakalatnama. Kindly affix the requisite fees. 10. Kindly ensure that every page of the annexures bears the signature and the endorsement "True Copy". 11. Kindly add the details of all respondents on the online portal as per the Memo of Parties. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
100	10/28/2026	710102094882026	PAWAN KUMAR TIWARI VS ANSAL PROPERTIES AND INFRASTRUCTURE LIMITED	10/30/2026	1. Kindly ensure that all documents are compiled and merged into one single PDF. 2. Bookmarking is compulsory. Kindly provide proper bookmarks with page numbering as per the PDF. 3. ₹25/- welfare fee and ₹3/- court fee are missing from the Vakalatnama. Kindly affix the requisite fees. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
101	10/28/2026	710102094762026	ROSMERTA LOGISTICS PRIVATE LIMITED VS ANSAL PROPERTIES AND INFRASTRUCTURE LIMITED	10/30/2026	1. Remove double pdf. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
102	10/28/2026	710102095132026	RESOLUTION PROFESSIONAL OF MADHUVAN TIEUP PRIVATE LIMITED ARCK RESOLUTION PROFESSIONALS LLP THROUGH ITS PARTNER MR. ANIL KOHLI VS PRESIDIUM EDUCATIONAL AND CHARITABLE TRUST	10/30/2026	1\. Pages No. 237 to 245, 284, 295, 299, 302, 305, 308, 316, 318, 352, 355, 357, 358, 361 to 365 are not clear and legible. Kindly replace the same with clear or properly typed copies. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical. In case you are unable to provide clear copy you may provide an undertaking strictly in the format prescribed under Annexure-II of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf
103	10/28/2026	710102094872026	ORISSA ALLOY STEEL PRIVATE LIMITED VS PRESIDIUM EDUCATIONAL AND CHARITABLE TRUST	10/30/2026	1. remove DUPLICATE PDF 2. Please ensure that all the pages of the pdf are OCR enabled. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
104	10/28/2026	710102094972026	PASCHIMANCHAL VIDYUT VITRAN NIGAM LIMITED VS BCC INFRASTRUCTURES PRIVATE LIMITED	10/30/2026	1. Kindly ensure that the PDF is properly bookmarked with correct page numbering as per the Index. 2. Kindly ensure that the Memo of Parties in the PDF and the details entered on the online portal are identical. Further, kindly ensure that the PDF contains the documents of the parties mentioned in the Memo of Parties, wherever applicable. 3. Kindly ensure that all pages of the application are duly signed. 4. Kindly ensure that all annexures bear the endorsement "True Copy" along with the requisite signature on every page. 5. Pages No. 31, 32, 33, 45 to 49 and 52 to 55 are not clear and legible. Kindly replace the same with clear and properly typed copies. 6. Kindly highlight the relevant portions in the newspaper publications appearing on Pages No. 31 and 32. 7. Pages No. 31 and 38 are incorrectly aligned. Kindly rectify the page alignment. 8. The Hindi page preceding the Vakalatnama must be accompanied by its English-translated copy. Kindly attach the English translation. 9. Pagination in the PDF is not proper. Kindly rectify the pagination throughout the PDF in accordance with the Index. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.
105	10/28/2026	710102094922026	MR. SHISH PAL YADAV & ORS. VS BE DEVICE ENGINEERING PVT. LTD.	10/23/2026	The document has been incorrectly filed. Kindly refile the same under the Additional Documents section on the online portal.

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106	10/28/2026	710102095062026	DEBASHIS NANDA VS SARIKA SEHRA	10/23/2026	The Main Case Number mentioned in the Vakalatnama is mismatched. Kindly rectify the same. 2. Kindly highlight the relevant content on Page No. 35 of the PDF. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked with pagination and OCR enabled and the details mentioned in pdf and Online Portal are identical.

Srishti B Shah

Deputy Registrar, NCLT New Delhi

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सत्यमेव जयते

National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Weekly Registry Defect List Dated 23.10.2026 To 30.10.2026

ADDITIONAL DOCS (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

****For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)**

****Help Desk Number:** 011-24363846**

S no.	Date of Filling/ Refilling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	10/28/2026	0710102046702026/9	NCJ INFRASTRUCTURE PRIVATE LIMITED	10/30/2026	1. As per the Order dated 22.10.2026, there is no direction to file an Affidavit in response to the observations made by the Regional Director (RD). Kindly clarify the requirement for filing the same. 2. In the absence of a Compliance Order, the matter cannot be processed further in terms of the Circular Notice dated 25.08.2026. Kindly obtain and submit the requisite Compliance Order for further processing.
2	10/29/2026	0710102007892026/61	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO) VS. INDUSTRIAL FINANCE CORPORATION OF INDIA (IFCI) & OTHERS	10/30/2026	1. **Bookmarking and Pagination:** Proper bookmarking of all documents is mandatory, along with pagination. 2. **Proof of Service:** Kindly provide the Proof of Service in email format. 3. **Separate Filing Numbers:** Two documents, namely the Reply and Affidavit of Service, have been uploaded under the same filing number. Kindly file them separately under different filing numbers. 4. **Court Fee:** One court fee stamp of Rs. 1/- is missing on the Vakalatnama PDF. Kindly affix the same and re-upload the corrected document.
3	10/28/2026	0710102052902025/2	ASHOK KRIPLANI VS. MR. SURESH VERMA	10/30/2026	1. As per the Compliance Order, affidavit was required to be filed within 3 days However, there has been a delay in filing the same.Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Latest order
4	10/29/2026	0710102014242025/1	NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY VS. NARENDER KUMAR SHARMA	10/30/2026	1. **Bookmarking and Pagination:** Proper bookmarking of all documents is mandatory, along with pagination. 2. **Date on Vakalatnama:** The date is missing on the Vakalatnama. Kindly mention the date and re-upload the corrected document.

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5	10/30/2026	0710102083572026/3	UDAYRAJ PATWARDHAN RESOLUTION PROFESSIONAL OF ADEL LNADMARKS LTD	10/30/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
6	10/28/2026	0710102061002026/4	WK CONSULTANTS PRIVATE LIMITED	10/30/2026	1. As per the Compliance Order dated 14.10.2026, affidavit was required to be filed within 1 week However, there has been a delay in filing the same.Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
7	10/30/2026	0710100050322026/3	KARIX MOBILE PRIVATE LIMITED VS. AKIKO GLOBAL SERVICES LIMITED	10/30/2026	1.bookmarking mandatory along with pagination.
8	10/28/2026	0710102048522026/6	JAKSON LIMITED VS. NA	10/30/2026	1. CA details are missing in index
9	10/28/2026	0710102048522026/5	JAKSON LIMITED VS. NA	10/30/2026	1. CA details are missing in index
10	10/28/2026	0710102072212025/2	SANTANU KUMAR SAMANTA VS. VIBHA PURI	10/30/2026	1. As per the Compliance Order, the reply was required to be filed within two weeks. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. kindly attach latest order.
11	10/28/2026	0710102072202025/2	SANTANU KUMAR SAMANTA VS. RAMESH PURI	10/30/2026	1. **Delay in Filing Reply and Undertaking for Uncured Defects:** As per the Compliance Order, the reply was required to be filed within two weeks. However, there has been a delay in filing the same. Accordingly, kindly provide an undertaking strictly in the format prescribed under **Annexure-2 of the NCLT Circular dated 12.08.2026**, in respect of defects that you are presently unable to cure. The undertaking must specifically identify each outstanding defect and provide reasons for the inability to rectify the same at this stage. 2. **Latest Order Not Attached:** The latest order passed by the Hon'ble Tribunal has also not been attached. Kindly provide and attach a copy of the latest order for completion of the filing formalities.
12	10/30/2026	0710102026662022/8	MRS. KANCHANPREET KAUR BATRA VS. WELCO OVERSEAS PRIVATE LIMITED.	10/30/2026	1. kindly attach the compliance order, in case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and kindly attach it to the very top of the index
13	10/28/2026	0710102080312026/8	PRAMATHA NATH MANNA VS. MPS INDUSTRIES & AGRO RESEARCH LIMITED	10/30/2026	1. **Incomplete File:** The file uploaded is incomplete. 2. **Documents Not Uploaded:** Only the order has been uploaded. The remaining documents have not been uploaded. Kindly attach all the relevant documents along with the order and upload the complete file.
14	10/29/2026	0710102080312026/1	PRAMATHA NATH MANNA VS. MPS INDUSTRIES & AGRO RESEARCH LIMITED	10/30/2026	1. Miscellaneous no missed in undertaking.
15	10/28/2026	0710102080312026/7	PRAMATHA NATH MANNA VS. MPS INDUSTRIES & AGRO RESEARCH LIMITED	10/30/2026	1. **Incomplete File:** The file is incomplete. 2. **Documents Not Uploaded:** Only the order has been uploaded, while the remaining documents are missing. Kindly upload all the relevant documents along with the order in a single complete PDF file.
16	10/28/2026	0710102080312026/3	PRAMATHA NATH MANNA VS. MPS INDUSTRIES & AGRO RESEARCH LIMITED	10/30/2026	1. **Incomplete File:** The uploaded file is incomplete. Kindly ensure that all necessary documents are included. 2. **Documents to Be Merged:** Kindly merge all the relevant documents into one consolidated PDF file. 3. **Welfare Ticket Missing:** The ₹25 welfare ticket has not been affixed to the Vakalatnama. Kindly ensure that it is attached. 4. **Documents Not Uploaded:** Only the affidavit has been uploaded. The remaining documents have not been uploaded. Kindly upload all the pending documents. 5. **Highlight the Attached Order:** Kindly highlight the relevant contents of the attached order for easy reference.
17	10/28/2026	0710102080312026/5	PRAMATHA NATH MANNA VS. MPS INDUSTRIES & AGRO RESEARCH LIMITED	10/30/2026	1. The uploaded file is incomplete. Kindly ensure that all the required documents are included. 2. Kindly merge all the documents into a single PDF file. 3. The ₹25 welfare stamp is missing from the Vakalatnama. Kindly affix the required welfare stamp. 4. Only the affidavit has been uploaded; the remaining documents have not been uploaded. Kindly upload all the pending documents. 5. Kindly highlight the relevant portions of the attached order for easy reference.
18	10/29/2026	0710102018642018/3	HUZEFA FAKHRI SITABKHAN VS. SHILPI CABLE TECHNOLOGIES LIMITED	10/30/2026	1. The file is incomplete. 2. Bookmarking is mandatory, along with proper pagination. 3. The counsel's signature is missing from the index and the last page of the amended memo.
19	10/28/2026	0710102080312026/6	PRAMATHA NATH MANNA VS. MPS INDUSTRIES & AGRO RESEARCH LIMITED	10/30/2026	1. **Incomplete File:** The uploaded file is incomplete. Kindly ensure that all necessary documents are included. 2. **Merge All Documents:** Kindly combine all the relevant documents into a single PDF file and upload the complete set. 3. **Welfare Ticket Missing:** The ₹25 welfare ticket has not been affixed to the Vakalatnama. Kindly attach the same. 4. **Documents Not Uploaded:** Only the affidavit has been uploaded. The remaining required documents have not been uploaded. Kindly upload all pending documents. 5. **Highlight Attached Order:** Kindly highlight the relevant contents and important directions mentioned in the attached order for easy reference.
20	10/28/2026	0710102080312026/4	PRAMATHA NATH MANNA VS. MPS INDUSTRIES & AGRO RESEARCH LIMITED	10/30/2026	1. The file uploaded is incomplete. Kindly ensure that all necessary documents are included. 2. Kindly merge all the documents into a single PDF file. 3. The ₹25 welfare stamp/ticket is missing from the Vakalatnama. Kindly affix the same. 4. Only the affidavit has been uploaded; the remaining documents are still pending upload. Kindly upload all the documents. 5. Kindly highlight the relevant contents in the attached order.
21	10/28/2026	0710102080312026/9	PRAMATHA NATH MANNA VS. MPS INDUSTRIES & AGRO RESEARCH LIMITED	10/30/2026	1. **Incomplete File:** The uploaded file is incomplete. 2. **Missing Documents:** Only the order has been uploaded; the remaining documents are missing. Kindly attach all the relevant documents along with the order and upload the complete file.
22	10/29/2026	0710102026622026/2	MR. AMAN GUPTA VS. KVIR TOWERS PVT. LTD	10/30/2026	1. As per the Compliance Order dated 05.05.2026, the reply was required to be filed with in one week from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure–II – Undertaking for Registration and Listing of Matters "With Defects" is also required to be duly complied with and submitted. 2. kindly attach the latest too
23	10/29/2026	0710102021662025/3	NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY VS. NARENDER KUMAR SHARMA	10/30/2026	1. Bookmarking: The bookmarking facility must be made mandatory, along with the pagination feature. 2. Date Missing in Vakalatnama: The date has been inadvertently omitted from the Vakalatnama. Kindly provide the relevant date and necessary details to ensure the document is complete.

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24	10/29/2026	0710102018642018/4	HUZEFA FAKHRI SITABKHAN VS. SHILPI CABLE TECHNOLOGIES LIMITED	10/30/2026	1. incomplete file 2. bookmarking mandatory along with pagination. 3. Counsel sign missed on index and last page of amended on memo . "
25	10/28/2026	0710102073872025/1	NAVNEET RAJPUT VSM/S GRANITE GATE PROPERTIES PVT LTD	10/30/2026	1. Kindly attach the compliance order. In case of delay in filing, kindly fill out the Undertaking Form (Annexure-II) as prescribed in the Circular dated 12.08.2026, available on the NCLT website, and attach the duly completed undertaking at the very beginning of the index. 2. Page no 33,34 need English translation. 3. Kindly ensure that OCR is applied to every page of the PDF.
26	10/30/2026	0710102011932026/2	MR. SUNIL KUMAR GUPTA RESOLUTION PROFESSIONAL FOR MRS. SHASHI SACHDEV VSTARLOK SINGH SAWHNEY	10/30/2026	1.bookmarking mandatory along with pagination. 2. As per the Compliance Order dated 08.10.2026, the affidavit of service was required to be filed with in one week from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure–II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.
27	10/23/2026	0710102015592026/2	INABENSA BHARAT PVT. LTD. VSNA	10/30/2026	1. bookmarking mandatory along with pagination. 2. As per the Compliance Order dated 16.09.2026, the affidavit of service was required to be filed with in one week from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure–II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted. 3. true copy sign missed on annexures. 4. some pages alignment is wrong kindly correct
28	10/28/2026	0710102054912025/2	NARINDER KUMAR BAJAJ VS. DEVENDRA UMRAO	10/30/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same.Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
29	10/30/2026	0710102014072025/5	CA ASHISH SAOJI VS. ANIL NARENDRANATH WAHAL	10/30/2026	1. **Bookmarking and Pagination:** Proper bookmarking of all documents is mandatory, along with pagination. 2. **Counsel Details:** Counsel details are missing from the Index. Kindly provide the correct counsel details wherever required in the PDF and re-upload the corrected documents. 3. **Master Index and Volume-II Index:** The Master Index and Volume-II Index are missing. Kindly prepare and attach the respective indexes in the Master Index and Volume-II. 4. **Welfare Ticket:** A welfare ticket of Rs. 25/- is missing on the Vakalatnama. Kindly affix the same and re-upload the corrected Vakalatnama. 5. **Compliance Order / Undertaking:** Kindly attach the Compliance Order. In case of delay, please fill out the Undertaking Form provided at Annexure-II of the Circular dated 12.08.2026, available on the NCLT website, and attach the same at the very beginning of the Index.
30	10/28/2026	0710102083442024/6	PRAMOD KUMAR GUPTA LIQUIDATOR	10/30/2026	1. As per the Compliance Order dated 29.09.2026, the affidavit was required to be filed with in one week from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure–II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.
31	10/29/2026	0710102001292018/11	IN THE MATTER OF: MACQUARIE BANK LTD. . PETITIONER VS SHILPI CABLE TECHNOLOGIES LTD. . RESPONDENT	10/30/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. counsel sign is missing on index and page no-4 3. double pdf uploaded. kindly remove one
32	10/29/2026	0710102068472026/1	VIVEK GUPTA LIQUIDATOR FOR MS NATKAR INDIA PRIVATE LIMITED	10/30/2026	1. As per the Compliance Order, the affidavit was required to be filed within three weeks. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. pagination missed in bookmarking.
33	10/29/2026	0710102001292018/12	IN THE MATTER OF: MACQUARIE BANK LTD. . PETITIONER VS SHILPI CABLE TECHNOLOGIES LTD. . RESPONDENT	10/30/2026	1.bookmarking mandatory along with pagination.
34	10/28/2026	0710102075782026/2	IRSHAD A. KHAN ORS HOMEBUYERS OF NOBILITY ESTATES PRIVATE LIMITED VSHITESH GOEL RESOLUTION PROFESSIONAL OF NOBILITY ESTATES PRIVATE LIMITED	10/30/2026	1. Kindly attach the compliance order. In case of delay in filing, kindly fill out the Undertaking Form (Annexure-II) as prescribed in the Circular dated 12.08.2026, available on the NCLT website, and attach the duly completed undertaking at the very beginning of the index. 2. Same pdf uploaded twice, kindly remove it once.
35	10/28/2026	0710102048162026/4	JAKSON LIMITED	10/30/2026	1. CA details are missing in index
36	10/28/2026	0710102048162026/5	JAKSON LIMITED	10/30/2026	1. CA details are missing in index
37	10/28/2026	0710102036642026/9	MS VASU BUILDTECH VS. KASHI VISWANATHAN SIVARAMAN RP OF IVR PRIME IT SEZ PVT LTD	10/30/2026	1. PDF pagination is missing
38	10/27/2026	0710102081842026/1	WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED VS. VIPUL CHANDRA GUPTA	10/29/2026	"1. As per the Compliance Order dated 13.10.2026, the Affidavit was required to be filed with in one weeks from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure–II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted. "
39	10/28/2026	0710102104572025/3	ADITYA BIRLA CAPITAL LIMITED VS. SEAVIEW LIFESPACE PRIVATE LIMITED	10/29/2026	1. **Duplicate PDF:** Two identical PDF files have been uploaded. Kindly remove one duplicate PDF. 2. **Bookmarking and Pagination:** Bookmarking is mandatory. Kindly ensure that the PDF is properly bookmarked, with pagination corresponding to the Index. 3. **Compliance Order and Latest Order:** Kindly attach a copy of the relevant Compliance Order and the latest order, if any.

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40	10/27/2026	0710102081792026/1	WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED VS. CHRISTOPHER OSWALD D CUNHA	10/29/2026	1. As per the compliance order, the reply was required to be filed within one week. Kindly provide a detailed explanation for the delay in filing the reply in the Undertaking Form (Annexure 2), as prescribed under the NCLT Circular dated 12.08.2026, available on the NCLT website, and attach the duly completed undertaking at the very beginning of the index.
41	10/28/2026	0710102064982026/1	DHARAMJAY PRASAD THROUGH SOLE PROPRIETOR MS RAGHAV ENTERPRISES VS. NEW PRINT INDIA PRIVATE LIMITED	10/29/2026	1. kindly attach the compliance order, in case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and kindly attach it to the very top of the index
42	10/28/2026	0710102035042026/2	SANJHI EXIM PVT LTD SUCCESSFUL BIDDER VSYOGESH SETHI LIQUIDATOR OF SSMP INDUSTRIES LTD	10/29/2026	1. bookmarking and index mandatory along with pagination. 2. kindly attach the compliance order, in case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and kindly attach it to the very top of the index
43	10/28/2026	0710102000322026/7	VIKAS BANSAL VS. SHREE MADHAV JAN NIWAS NYAS	10/29/2026	1. kindly attach the compliance order, in case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and kindly attach it to the very top of the index
44	12/16/2020	0710102116362020/2	MUKUL KUMAR VS. M/S RPS INFRASTRUCTURE LIMITED	10/29/2026	1. **Signature on Reply:** Signatures are missing on all pages of the Reply. Kindly ensure that every page of the Reply is duly signed. 2. **Vakalatnama:** The Vakalatnama is missing from the PDF. Kindly attach the Vakalatnama. If it is already on record, please mention the same in the Index. 3. **Compliance Order and Latest Order:** Kindly attach the relevant Compliance Order and the latest order, if any..
45	10/28/2026	0710102017442026/3	SAURAV AGGARWAL VS. M/S MANSA FACILITY & SERVICES PRIVATE LIMITED	10/29/2026	1. **Incomplete Filing:** Only three pages have been uploaded, and the remaining documents are missing. Kindly upload the complete set of documents. 2. **Index, Bookmarking and Pagination:** A proper index, mandatory bookmarking, and sequential pagination must be provided in the PDF. 3. **Compliance Order and Undertaking:** Kindly attach the Compliance Order. In case of delay, please duly fill out the Undertaking Form prescribed in Annexure II of the Circular dated 12.08.2026, available on the NCLT website, and place the same at the very beginning of the index.
46	10/27/2026	0710102081812026/1	WTC NOIDA DEVELOPMENT COMPANY PVT LTD AND ANR VS. LALITA KAKKAR	10/29/2026	1. As per the Compliance Order dated 13.10.2026, the Affidavit was required to be filed with in one weeks from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure–II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.
47	10/27/2026	0710102081752026/1	WTC NOIDA DEVELOPMENT COMPANY PVT. LTD. VS. PARIDHI BHAL	10/29/2026	1. As per the compliance order, the affidavit was required to be filed within one week. Kindly provide a detailed explanation for the delay in filing the reply in the Undertaking Form (Annexure 2), as prescribed under the NCLT Circular dated 12.08.2026, available on the NCLT website, and attach the duly completed undertaking at the very beginning of the index. 2.pagination missed in bookmarking not done.
48	10/28/2026	0710102017442026/4	SAURAV AGGARWAL VS. M/S MANSA FACILITY & SERVICES PRIVATE LIMITED	10/29/2026	As per the Compliance Order dated 06.04.2026, the reply was required to be filed within one week from the date of the said order. Kindly refer to the latest order attached herewith for your reference. Further, in accordance with the Circular dated 12.08.2026, Annexure II – _Undertaking for Registration and Listing of Matters “With Defects”_ is required to be duly completed and submitted, wherever applicable.
49	10/28/2026	0710102084072026/1	MANOJ KUMAR ANAND VS. BSES YAMUNA POWER LTD.	10/29/2026	1. As per the Compliance Order dated 06.10.2026, the affidavit of service was required to be filed with in one week from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure–II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted. """
50	10/28/2026	0710102001292018/10	IN THE MATTER OF: MACQUARIE BANK LTD. . PETITIONER VS SHILPI CABLE TECHNOLOGIES LTD. . RESPONDENT	10/29/2026	1. bookmarking and index mandatory along with pagination.
51	10/28/2026	0710102017742026/3	INCOME TAX OFFICER WARD 3.1 VS. REGISTRAR OF COMPANIES DELHI AND HARYANA	10/29/2026	1. Kindly file properly with proper pagination on every page of Reply pdf. double pdf uploaded of replly kindly remove one pdf and upload relevant document, 2. Bookmarking is mandatory kindly properly bookmark the PDF with pagination. 3. OCR missed in pdf, upload properly OCR pdf. 4. Kindly merge all the PDF in one pdf, if all the pdfs are already merged kinldy upload that sinlge pdf. Only proof of service is required to be upload sapretaly.
52	12/9/2021	0710102090162021/10	THE BANK OF BARODA LIMITED VS. GREAT INDIAN NAUTANKI COMPANY PRIVATELIMITED.	10/29/2026	1. kindly provide the correct filing number with correct slash on undertaking 2. kindly elaborate the explanation of delay of reply
53	10/28/2026	0710102066312024/2	HOUSING AND URBAN DEVELOPMENT CORPORATION LIMITED VS. VIKRAM BAKSHI	10/29/2026	1. Bookmarking and Pagination: Bookmarking is mandatory, along with proper pagination of the entire PDF. 2. OCR: OCR has been missed throughout the PDF. Kindly ensure that OCR is applied to the entire document to make the text searchable. 3. Compliance Order / Undertaking Form: Kindly attach the Compliance Order. In case of any delay in compliance, please fill out the Undertaking Form provided in Annexure II of the NCLT Circular dated 12.08.2026, available on the NCLT website, and attach the duly completed form at the very beginning of the index.
54	10/28/2026	0710102013232024/9	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE VS. MEHRA GOEL & CO	10/29/2026	1. **Separate Filing Numbers:** Two documents, namely the Rejoinder and Written Arguments, have been filed under the same filing number. Kindly file the Rejoinder and Written Arguments separately under different filing numbers. 2. **Compliance Order and Undertaking:** Kindly attach the Compliance Order. In case of delay, please duly fill out the Undertaking Form prescribed in Annexure II of the Circular dated 12.08.2026, available on the NCLT website, and place the same at the very beginning of the index. 3. **Welfare Ticket:** The ₹25 Welfare Ticket is missing from the Vakalatnama. Kindly affix the same to rectify the deficiency.
55	10/28/2026	0710102008322021/14	DHAWAL CONSTRUCTION CO. VS. DHINGRA JARDINE INFRASTRUCTURE PRIVATE LIMITED	10/29/2026	SAME DOCUMENT UPLOADED IN OTHER MISC NUMBER

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56	10/28/2026	0710102018642018/2	HUZEFA FAKHRI SITABKHAN VS. SHILPI CABLE TECHNOLOGIES LIMITED	10/29/2026	1. **Bookmarking and Pagination:** Proper bookmarking is mandatory, along with sequential pagination of the PDF. 2. **Page Alignment:** Kindly correct the alignment of pages 30 to 48 in the PDF. 3. **Compliance Order and Undertaking:** Kindly attach the relevant Compliance Order and the latest order, if any. In case of delay in filing, please duly fill out the Undertaking Form prescribed in Annexure II of the Circular dated 12.08.2026, available on the NCLT website, and attach the completed form at the very beginning of the Index.
57	10/28/2026	0710102007892026/72	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO) VS. INDUSTRIAL FINANCE CORPORATION OF INDIA (IFCI) & OTHERS	10/29/2026	1. **Index, Bookmarking and Pagination:** The PDF must contain a proper index, mandatory bookmarking, and sequential pagination. 2. **Welfare Ticket and Court Fee:** The Vakalatnama in the PDF is missing the ₹25 Welfare Ticket and ₹3 Court Fee. The same must be affixed/paid, as applicable, and the deficiency rectified..
58	10/28/2026	0710102065852024/2	HOUSING AND URBAN DEVELOPMENT CORPORATION LIMITED VS. MADHURIMA BAKSHI	10/29/2026	;1. bookmarking mandatory along with pagination. 2. OCR missed in whole PDF 3. kindly attach the compliance order, in case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and kindly attach it to the very top of the index"
59	10/19/2026	0710102079232026/1	SPECTA TRADERS PRIVATE LIMITED VS. J M W INDIA PRIVATE LIMITED	10/28/2026	1. Unclear Pages: Pages 45, 46, 51, 52, 66, 73, 74, and 83 are unclear and illegible. Kindly replace these pages with clear and legible copies in PDF format. 2. Paper Cutting: Page 72 contains cut-off content. Kindly upload a complete and properly aligned copy of the page in PDF format. 3. Undertaking Form: Kindly mention the complete and correct filing number in the Undertaking Form and ensure that all required particulars are duly filled in. 4. Latest Order: Kindly attach a copy of the latest order passed by the Hon'ble Tribunal in PDF format.
60	10/27/2026	0710102074202026/1	PRABHDIT SINGH BATRA VS. AMRIT GRAPHICS PRIVATE LIMITED	10/28/2026	1. Kindly attach the compliance order and the latest order, if any. In case there has been a delay in filing the same, you are requested to fill out the Undertaking (Annexure II), available on the NCLT website, and place it at the very beginning of the index. 2. Pages 59 to 64 are not clear. Kindly replace them with clear, legible copies in PDF format.
61	10/27/2026	0710102062342026/1	GRAINWELL VENTURES LIMITED VS. CHANDAR PRAKASH RESOLUTION PROFESSIONAL FOR SATLUJ REAL ESTATES PRIVATE LIMITED	10/28/2026	1.kindly attach the compliance order and the latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
62	10/27/2026	0710102040102026/2	GIRISH CHANANA THROUGH RESOLUTION PROFESSIONAL VSPUNJAB NATIONAL BANK	10/28/2026	1.kindly attach the compliance order and the latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
63	10/27/2026	0710102000322026/6	VIKAS BANSAL VS. SHREE MADHAV JAN NIWAS NYAS	10/28/2026	1. **Compliance Order and Latest Order:** Kindly attach the compliance order and the latest order, if any. In case of any delay in filing the same, you are requested to fill out the undertaking in Annexure II, available on the NCLT website, and place it at the very beginning of the index. 2. **Bookmarking:** Proper bookmarking of the PDF is mandatory, along with pagination. 3. **Index:** The index is missing from the PDF. Kindly attach the index and ensure that page numbers are correctly mentioned in it. 4. **Pagination:** Page numbering is missing from the PDF. Kindly ensure that all pages are consecutively numbered. 5. **Signatures and True Copies:** Kindly ensure that every page of the PDF is duly signed and marked as a true copy, wherever required. 6. **Welfare Stamp, Court Fee and Vakalatnama:** The ₹25 welfare stamp and ₹3 court fee are missing. Kindly affix the requisite stamps and ensure that the date is mentioned on the Vakalatnama. 7. **Hindi Documents:** Certain pages are in Hindi. Kindly attach English translated copies of the same in the PDF. 8. **Unclear Documents:** Certain pages are illegible or unclear. Kindly replace them with clear and legible copies in the PDF. 9. **Proof of Service:** The proof of service is missing from the PDF. Kindly attach the same.
64	10/27/2026	0710102016682026/9	MICROTEK INTERNATIONAL PRIVATE LIMITED VS. NATIONAL SECURITIES DEPOSITORY LIMITED	10/28/2026	1. As per the compliance order, the reply was required to be filed within three weeks. Kindly provide a detailed explanation for the delay in filing the reply in the Undertaking Form (Annexure 2), as prescribed under the NCLT Circular dated 12.08.2026, available on the NCLT website, and attach the duly completed undertaking at the very beginning of the index. 2. Kindly attach a copy of the latest order in PDF format. 3. In the Undertaking Form, kindly fill in all the required particulars, including the complete filing number, and provide a clear, detailed, and properly worded explanation for the delay in filing the reply. Please ensure that the form is filled in legibly and neatly.
65	10/27/2026	0710102105832025/1	ASHOK KUMAR GUPTA RP OF MONICA JAJOO VS. MRS. MONICA JAJOO	10/28/2026	1. As per the compliance order dated 22.09.2026 court directed to file affidavit of service within a week, there is a delay in filing kindly fill undertaking Annexure II.
66	10/27/2026	0710102102802025/1	ASHOK KUMAR GUPTA RP OF CHANDRESH JAJOO VS. CHANDRESH JAJOO	10/28/2026	1. Undertaking for Outstanding Defects: As per the Compliance Order dated 22.09.2026, the Court directed that the required filing be completed within one week. However, there has been a delay in filing the same. Kindly submit an undertaking strictly in the format prescribed under Annexure 2 of the NCLT Circular dated 12.08.2026, specifically identifying the defects that cannot presently be rectified and providing detailed reasons for non-compliance with each such defect. The duly completed undertaking should be attached at the very beginning of the Index. 2. Improper PDF Bookmarking: The PDF has not been properly bookmarked. Kindly ensure that all documents are properly bookmarked, with pagination corresponding exactly to the page numbers mentioned in the Index.
67	10/27/2026	0710102059702026/2	MR KUMAR VAIBHAV VS. M/S OPTIMUS AQUATECH PRIVATE LIMITED	10/28/2026	1. Incorrect Filing Category: The document has been filed under the wrong category. Kindly refile the same as a Petition under the appropriate filing category.

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68	10/27/2026	0710102058802026/1	MS RITU RASTOGI RESOLUTION PROFESSIONAL FOR NOIDA MEDICARE CENTRE LIMITED VS. MR CHANDRA PRAKASH ERSTWHILE RESOLUTION PROFESSIONAL FOR NOIDA MEDICARE CENTRE LIMITED	10/28/2026	1. As per the Compliance Order, the rejoinder was required to be filed within three days. Kindly provide a detailed explanation for the delay in filing the rejoinder in the Undertaking Form (Annexure 2), as prescribed under the NCLT Circular dated 12.08.2026 and available on the NCLT website. Please attach the duly completed undertaking at the very beginning of the Index. 2. Kindly attach a copy of the latest order in PDF format.
69	10/27/2026	0710102101272025/3	ADITYA BIRLA CAPITAL LIMITED VS. ASHISH TAYAL	10/28/2026	1. PDF Bookmarking: Bookmarking is compulsory. Kindly ensure that the PDF is properly bookmarked, with pagination corresponding exactly to the page numbers mentioned in the Index. 2. Compliance Order and Undertaking: Kindly attach the Compliance Order and the latest order, if any. In case of any delay in filing, kindly provide the duly completed Undertaking (Annexure II), as prescribed under the relevant NCLT Circular, in PDF format and attach it at the very beginning of the Index.
70	10/27/2026	0710102101242025/3	ADITYA BIRLA CAPITAL LIMITED VS. PRADEEP TAYAL	10/28/2026	1. Bookimaking is missed in PDF, Kindly Bookmark PDF with pagination as per the Index. 2. Kindly attach the compliance order and latest order if any, if there is any delay in filing kindly provide undertaking Annexure II in PDF.
71	10/27/2026	0710102101252025/4	ADITYA BIRLA CAPITAL LIMITED VS. ANKUR TAYAL	10/28/2026	1. Bookmarks are missing in the PDF. Kindly bookmark the PDF and ensure that the bookmarks and pagination correspond to the Index. 2. Kindly attach the compliance order and the latest order, if any. In case of any delay in filing, kindly provide the Undertaking (Annexure II) in PDF format.
72	10/27/2026	0710102046762026/9	KUDRA CONSTRUCTION LIMITED VS. TELECOMMUNICATIONS CONSULTANTS INDIA LIMITED	10/28/2026	1.incomplete file, kindly attach the compliance order and the latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index. 2.ADJOURNMENT SLIP uploaded rest file is not attached kindly upload whole documents. 2. Incomplete Documents: Only the Adjournment Slip has been uploaded, and the remaining documents are missing. Kindly upload the complete set of documents required for the filing.
73	5/4/2024	0710102039112024/4	GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY THROUGH ITS MANAGER (BUILDER) VS. MR. SHAILENDRA SINGH RESOLUTION PROFESSIONAL FOR M/S SHUBHKAMNA BUILDWELL & ESTATES PVT. LTD.	10/28/2026	1.kindly attach the compliance order and the latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index. 2.kindly attach the vakalatanama copy in pdf
74	10/27/2026	0710102074792025/3	CANARA BANK VS. RAGINI DEVI	10/28/2026	1. As per the compliance order, the reply was required to be filed within one week . Kindly provide a detailed explanation for the delay in filing the reply in the Undertaking Form (Annexure 2), as prescribed under the NCLT Circular dated 12.08.2026, available on the NCLT website, and attach the duly completed undertaking at the very beginning of the index. 2. In the Undertaking Form, kindly fill in all the required particulars, including the complete filing number, and provide a clear, detailed, and properly worded explanation for the delay in filing the reply. Please ensure that the form is filled in legibly and neatly. 3.kindly attach the vakalatanama copy in pdf.
75	10/27/2026	0710102015232025/7	M/S HANUNG TOYS AND TEXTILES LIMITED VS. ASSISTANT PROVIDENT FUND COMMISSIONER	10/28/2026	1. **Compliance Order and Latest Order:** Kindly attach the compliance order and the latest order, if any. In case there has been a delay in filing the same, you are requested to fill out the undertaking in **Annexure II**, available on the NCLT website, and place it at the very beginning of the index. 2. **Index:** The index is missing from the PDF. Kindly ensure that the index is included in the PDF. 3. **Bookmarking and Pagination:** Proper bookmarking with page-wise pagination is mandatory. Kindly ensure that the PDF is properly bookmarked and all pages are consecutively numbered.
76	10/21/2026	0710102081312026/1	INCOME TAX OFFICER WARD 14 3 NEW DELHI VS. REGISTRAR OF COMPANIES DELHI AND ORS	10/28/2026	In the Undertaking Form, kindly fill in the required particulars, properly worded explanation for the delay in filing the affidavit . Please ensure that the form is filled in legibly and neatly.
77	10/27/2026	0710120012082018/70	SHINOJ KOSHY VS. M/S GRANITE GATE PROPERTIES PVT LTD	10/28/2026	1. The Index is missing from the PDF. Kindly prepare a proper and complete Index for the filing and place it at the beginning of the PDF, ensuring that all documents are correctly listed with their respective page numbers.
78	10/27/2026	0710102084762026/1	SWASTIK PIPE LIMITED VSSG MART LIMITED	10/28/2026	1. Pagination and Bookmarking: Kindly ensure that proper pagination is provided and correctly reflected in the PDF bookmarks. 2. Signature on Reply: The signatures are missing on each page of the Reply. Kindly ensure that every page of the Reply is duly signed. 3. Vakalatnama: The Vakalatnama is missing from the PDF. Kindly attach a duly executed copy in PDF format. 4. Compliance Order and Undertaking: Kindly attach the compliance order and the latest order, if any. In case of delay in filing, please duly complete Undertaking Form (Annexure II) in PDF format, providing a detailed explanation for the delay, and attach it to the filing.
79	10/26/2026	0710102026862022/4	TATA CAPITAL FINANCIAL SERVICES LIMITED VS. ANJU KHURANA	10/27/2026	1. Pagination is missing, and bookmarking has not been done. 2. As per the compliance order, the clarification was required to be filed within 15 days. Kindly provide an explanation for the delay in the Undertaking Form (Annexure 2) prescribed under the circular dated 12.08.2026, available on the NCLT website, and attach the duly completed undertaking at the very beginning of the index.
80	10/25/2026	0710102002732020/85	ASSET CARE AND RECONSTRUCTION ENTERPRISES LTD VS. SARE GURUGRAM PVT LTD	10/27/2026	1. Kindly attach the compliance order along with the latest order, if any. In case of any delay in filing, you are requested to fill out the undertaking form provided at Annexure II of the Circular available on the NCLT website and attach it at the very beginning of the index. 2. Kindly ensure that every page of the reply is duly signed.

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81	10/25/2026	0710102002732020/86	ASSET CARE AND RECONSTRUCTION ENTERPRISES LTD VS. SARE GURUGRAM PVT LTD	10/27/2026	1. Kindly ensure that every page of the reply is duly signed. 2. Kindly attach the latest order in PDF format.
82	10/26/2026	0710102018362020/6	AJAY MAKKAR VS. GENESIS INFRATECH PRIVATE LIMITED	10/27/2026	1.as per the compliance order not given any direction for the affidavit amended. 2.kindly attach the compliance order and the latest order if any In case it there has been a delay in filing same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
83	10/26/2026	0710102021952020/6	SANAY AGGARWAL VS. GENESIS INFRATECH PRIVATE LIMITED	10/27/2026	1.kindly attach the compliance order and the latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index. 2. as per the compliance order not given any direction for affidavit amended.
84	10/26/2026	0710102090162021/9	THE BANK OF BARODA LIMITED VS. GREAT INDIAN NAUTANKI COMPANY PRIVATELIMITED.	10/27/2026	1. Two separate documents, namely the Reply and the Affidavit, have been uploaded under the same filing number. Kindly ensure that the Reply and the Affidavit are filed separately under distinct filing numbers. 2. The Vakalatnama is missing from the PDF. Kindly attach the duly executed Vakalatnama. 3. As per the Compliance Order dated 21.09.2026, the Reply was required to be filed within one week from the date of the said order. Kindly refer to the attached latest order for reference. Further, in accordance with the Circular dated 12.08.2026, Annexure II — _Undertaking for Registration and Listing of Matters "With Defects"_ — is required to be duly completed and submitted, wherever applicable. 4. Kindly attach the Compliance Order relating to the Affidavit. In case of any delay in filing, please duly complete the undertaking form prescribed under Annexure II of the Circular dated 12.08.2026, available on the official NCLT website, clearly stating the reasons for the delay. The duly completed undertaking must be placed at the very beginning of the Index.
85	10/26/2026	0710102098802024/3	RIYA CLOTHING PRIVATE LIMITED VS. REGISTRAR OF COMPANIES NCT OF DELHI & HARYANA	10/27/2026	1. bookmarking and index mandatory along with pagination. 2. kindly attach the compliance order, in case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and kindly attach it to the very top of the index.
86	10/24/2026	0710102081132025/4	ASHOK KRIPLANI VSPOOJA VERMA	10/27/2026	1. as per the attached order dated 29.09.2026 there is no direction given by court filing additional affidavit kindly provide the compliance order as per your uploading documents.
87	10/25/2026	0710102041962026/4	IDBI TRUSTEESHIP SERVICES LIMITED VS. JARUL PROMOTERS & DEVELOPERS PRIVATE LIMITED	10/27/2026	1.kindly attach the compliance order and the latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index. 2.same pdf uploaded kindly remove extra pdf .
88	6/24/2026	0710102049652026/5	JALESH KUMAR GROVER RESOLUTION PROFESSIONAL FOR MS GRANDSTAR REALTY PVT LTD VS. MR. NISHANT AGARWAL	10/27/2026	1. The same PDF has been uploaded five times. Kindly remove the duplicate copies and retain only one PDF. 2. Kindly provide the complete and correct details of the counsel. 3. The filing number mentioned in the undertaking is incomplete. Kindly provide the full and correct filing information. 4. Kindly upload the proper documents as per the index and ensure that the PDF contains proper bookmarking and pagination. 5. Kindly clarify which documents are being filed and provide the details of the documents submitted.
89	8/19/2026	0710102070562026/2	IRR INSOLVENCY PROFESSIONAL PRIVATE LIMITED THROUGH ITS DESIGNATED PARTNER MR RAHUL JINDAL RESOLUTION PROFESSIONAL FOR ULTIMATE INFOVISION PVT LTD	10/27/2026	1.kindly attach the compliance order and the latest order if any In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
90	10/24/2026	0710102006522026/3	EMPLOYEES PROVIDENT FUND ORGANIZATION THROUGH REGIONAL PROVIDENT FUND COMMISSIONER VS. SH. HARVINDER SINGH JATANA LIQUIDATOR	10/27/2026	1. bookmarking mandatory along with pagination.
91	10/24/2026	0710102102952025/2	RPFC EPFO DEHRADUN VS. TRADING ENGINEERS INTERNATIONAL LTD	10/27/2026	1.kindly attach the compliance order and the latest order if any In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCL website and attach it to very top of the index.
92	10/26/2026	0710102021042026/1	JASJIT SINGH SAWHNEY VS. EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED	10/27/2026	1. kindly attach the compliance order, in case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and kindly attach it to the very top of the index. 2. page no 5 is not readable kindly provide type copy.
93	10/26/2026	0710102021092026/1	JASJIT SINGH SAWHNEY VS. EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED	10/27/2026	1. kindly attach the compliance order, in case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and kindly attach it to the very top of the index.
94	10/26/2026	0710102025072026/1	VIKKY DANG VS. ANUJ GOYAL	10/27/2026	1.kindly attach the compliance order and the latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
95	10/26/2026	0710102042712026/2	NAMUTECH CO LTD VS. FUTURESOFT SOLUTIONS PRIVATE LIMITED	10/27/2026	1..kindly attach the compliance order and the latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index. 2.as per the the undertaking mismatch in pdf.

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96	10/26/2026	0710102042712026/3	NAMUTECH CO LTD VS. FUTURESOFT SOLUTIONS PRIVATE LIMITED	10/27/2026	1.as per the compliance order the reply was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to very top of the index.
97	10/26/2026	0710102047282026/2	PIONEER PUBLICITY CORPORATION PVT. LTD. VS. JALESH KUMAR GROVER	10/27/2026	1.kindly attach the compliance order the and the latest order if any, In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index. 2.need every pages sign in rejoinder. .
98	10/23/2026	0710102061022026/3	DAVINDER KAUR VS. I3 INFOSYSTEM PRIVATE LIMITED	10/27/2026	1.kindly attach the compliance order and the latest order if any In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index. 2.need every pages sign in reply.
99	10/23/2026	0710102061022026/2	DAVINDER KAUR VS. I3 INFOSYSTEM PRIVATE LIMITED	10/27/2026	1.kindly attach the compliance order and the latest order if any In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index. 2.need every pages sign in reply.
100	10/23/2026	0710102065242026/3	BRIJMOHAN CHANDRABHAN GUPTA	10/27/2026	1.bookmarking mandatory with pagination. 2.OCR missed in pdf. 3.kindly attach the vakalatanama copy in pdf. 4.kindly attach the compliance order and the latest order if any In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
101	10/25/2026	0710102076992026/3	MR. ASHEEM T APADIA VS. SARE GURUGRAM PVT LTD	10/27/2026	1. kindly attach the compliance order, in case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and kindly attach it to the very top of the index.
102	10/23/2026	0710102077942026/3	SHRI YOGESH KUMAR GUPTA ERSTWHILE RESOLUTION PROFESSIONAL OF MS KAMRUP HOUSING PROJECTS PVT. LTD. VSSHRI SHYAM ARORA RESOLUTION PROFESSIONAL MS KAMRUP HOUSING PROJECTS PVT. LTD	10/27/2026	1.kindly attach the compliance order and the latest order if any In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index. 2.kindly attach the vakalatanama copy in reply.
103	10/24/2026	0710102083342026/1	MR PARS RAM PUNJ VS. COUNTRY COTTAGES HOLDINGS PRIVATE LIMITED	10/27/2026	1.need every page sign and true copy in reply. 2.court fee 3rs missed on vakalatanama.
104	10/26/2026	0710102083992026/1	MOHD NAZIM KHAN VS. RELIABLE FINANCE CORPN PRIVATE LIMITED	10/27/2026	1. kindly attach the compliance order, in case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and kindly attach it to the very top of the index 2. only proof of service uploaded rest file is not uploaded kindly provide the whole documents.
105	10/26/2026	0710102026862022/5	TATA CAPITAL FINANCIAL SERVICES LIMITED VS. ANJU KHURANA	10/27/2026	1.kindly file as an IA.
106	10/27/2026	0710102108202024/7	ALWAYSBLUE LABS PRIVATE LIMITED VS. REGISTRAR OF COMPANIES NEW DELHI	10/27/2026	1. pagination missed on bookmarking 2. kindly provide the accurate bookmarking and index along with pagination. 3. kindly attach the compliance order, in case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and kindly attach it to the very top of the index 4. Counsel details missed on index
107	10/23/2026	0710102038942025/7	STATE BANK OF INDIA VS. PASUPATI FABRICS LIMITED	10/27/2026	1.bookmarking mandatory with pagination. 2.kindly attach the vakalatanama copy in reply. 3.kindly attach the compliance order and the latest order if any In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
108	10/23/2026	0710102038942025/6	STATE BANK OF INDIA VS. PASUPATI FABRICS LIMITED	10/27/2026	1.kindly file as an IA.
109	10/23/2026	0710102108052025/1	ASHWANI KUMAR SRIVASTAVA VS. RANVEER KUMAR PATEL	10/27/2026	1. Kindly attach the compliance order along with the latest order, if any. In case of any delay in filing, you are requested to fill out the undertaking form provided at Annexure II of the relevant circular available on the NCLT website and attach it at the very beginning of the index.
110	10/24/2026	0710102046442026/4	BOSTON PAINTS INDUSTRIES THROUGH ITS PROPRIETOR SH GAJENDRA SINGH GULATI VS. UM AUTOCOMP PRIVATE LIMITED	10/27/2026	1. One Rs. court fee missed on vakalatanama 2. kindly Rs. 25/- welfare ticket and Rs. 3/- Court fee paste on blank space of vakalatanama instead of matter
111	10/26/2026	0710102061442026/2	AU SMALL FINANCE BANK LTD VS. USHA ARYA PERSONAL GUARANTOR	10/27/2026	NO. OF OBJECTIONS: 3 1. Kindly provide complete and correct details in the undertaking form, including the proper filing number and all other required information. 2. The explanation for the delay in filing the reply is illegible due to poor handwriting. Kindly upload a clearly written and legible explanation of the delay in the undertaking form. 3. The compliance order has not been attached with the uploaded documents. Kindly attach the compliance order in PDF format.
112	10/27/2026	0710102075542026/1	MR. RAKESH GOEL VS. REGISTRAR OF COMPANIES NCT OF DELHI AND HARYANA	10/27/2026	1. Pagination has been omitted from the bookmarks. Kindly ensure that the correct page numbers are reflected in all bookmarks. 2. The bookmarking is incomplete. Kindly ensure that the entire PDF is properly bookmarked in accordance with the Index. 3. Kindly attach the Compliance Order. In case of any delay in filing, please duly complete the undertaking form prescribed under Annexure II of the NCLT Circular dated 12.08.2026, available on the official NCLT website, clearly explaining the reasons for the delay. The duly completed undertaking must be placed at the very beginning of the Index. 4. Kindly provide proper pagination for the translated copies, ensuring that the page numbers correspond to the actual pages in the PDF.

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113	10/23/2026	0710102076762026/2	IRR INSOLVENCY PROFESSIONALS PRIVATE LIMITED VS. RAJIV BAJAJ	10/27/2026	1.kindly attach the compliance order and the latest order if any In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
114	10/23/2026	0710102082772026/1	ASSISTANT P F COMMISSIONER-LEGAL VSSH. DEVENDRA UMRAO RP-MS VARDHMAN ESTATE DEVELOPERS AND PVT. LTD.	10/27/2026	1.as per the compliance order not given any direction for reply. 2.kindly attach the compliance order and the and the latest order if any In case it there has been a delay in filing same therefore you are requested to kindly fill out the undertaking annexure 2 on the NCLT website and attach it to very top of the index.
115	10/26/2026	0710102095212021/7	YES BANK LIMITED VS. BRINDA JAJOO	10/27/2026	1. pagination missed on bookmarking 2. kindly attach the compliance order, in case of delay kindly fill out the undertaking form at annexure 2 from the circular dated 12.08.2026, available on the NCLT website and kindly attach it to the very top of the index.
116	10/24/2026	0710102055522024/2	MR. AMARJIT NAYAK VS. REGISTRAR OF COMPANIES	10/27/2026	1. true copy sign missed on annexures.
117	10/24/2026	0710102040372026/6	CHAMPION COMPUTERS PRIVATE LIMITED VS. HDFC BANK	10/27/2026	1. sign missed on every page of rejoinder in PDF. 2. kindly correct the alignment of pages in PDF. 3. kindly remove repeat PDF, only uploaded final and actual Documents along with pagination.
118	4/10/2026	0710102027012026/5	V.L.C. HORTICULTURE PRIVATE LIMITED. VS. ROC DELHI-I	10/27/2026	1.as per the compliance order the reply was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to very top of the index. 2.kindly attach the vakalatanama copy in pdf
119	10/25/2026	0710102063122026/5	SUDHIR KANSAL VS. 1KOHINOOR SEED FIELDS INDIA PRIVATE LIMITED	10/27/2026	1.as per the compliance order the rejoinder was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.8.2026 annexure 2 on the NCLT website and attach it to very top of the index. 2.kindly attach the latest order in pdf. 3.page no 236 to 245. are pages Punjabi in pdf
120	10/26/2026	0710102063322026/2	PRAVEEN TYAGI AND ORS VS. PRABHAKAR KUMAR	10/27/2026	1. The file is incomplete. 2. Counsel's signature is missing from the PDF. 3. Bookmarking is mandatory, along with proper pagination. 4. Pagination is missing from the index and the PDF. 5. The signature is missing on every page of the rejoinder. 6. Kindly provide proof of service in email format. 7. Kindly attach the compliance order. In case of any delay in filing, please fill out the Undertaking Form (Annexure 2) prescribed under the circular dated 12.08.2026, available on the NCLT website, and attach it at the very beginning of the index. 8. The "True Copy" certification/signature is missing from the annexures.
121	10/23/2026	0710102083572026/2	UDAYRAJ PATWARDHAN RESOLUTION PROFESSIONAL OF ADEL LNADMARKS LTD	10/27/2026	1.as per the compliance order the reply was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to very top of the index.
122	10/25/2026	0710102086612026/1	SOMA NAG BANDYOPADHYAY VS. NAVNEET KUMAR GUPTA RP	10/27/2026	1.As per the Compliance Order dated 14.10.2026, the reply was required to be filed with in seven days from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure–II – Undertaking for Registration and Listing of Matters "With Defects" is also required to be duly complied with and submitted.
123	10/23/2026	0710102086902026/1	ORANGE SPA HOTELS & RESORTS PRIVATE LIMITED VS. REGISTRAR OF COMPANIES	10/27/2026	1.kindly file as an IA.
124	10/24/2026	0710102087282026/1	JAGDISH KUMAR PARULKAR RESOLUTION PROFESSIONAL HECTOR REALTY VENTURE PRIVATE LIMITED VS. SANDEEP RALHAN	10/27/2026	1.kindly attach the compliance order and the latest order if any In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCL website and attach it to very top of the index.
125	10/23/2026	0710102060532026/3	MARDIA SAMYOUNG CAPILLARY TUBES COMPANY LIMITED VS. WELCURE DRUGS AND PHARMACEUTICALS LIMITED	10/26/2026	1.kindly attach the compliance order and the latest order if any In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
126	10/30/2026	0710102070632026/1	AJIT SINGH VS. EARTH INFRASTRUCTURE LIMITED	10/23/2026	1. Kindly attach the Latest order. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
127	10/27/2026	0710102013652026/4	VIVEK PARTI VS. STATE BANK OF INDIA	10/23/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same.Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. bookmarking link is not work properly with pdf
128	10/20/2026	0710102023102021/17	CHITRANJAN GUPTA VS. ORRIS INFRASTRUCTURE PRIVATE LIMITED	10/23/2026	1. OCR is missing from the PDF. Kindly apply OCR to every page to ensure that the entire document is text-searchable. 2. Kindly ensure that every page of the reply is duly signed and marked as "True Copy," wherever applicable. 3. Double pagination has been observed on pages 136–149 and 182–224. Kindly rectify the pagination and ensure that the page numbering is correct and consistent throughout the PDF. 4. The Proof of Service is missing from the PDF. Kindly attach the same and update the Index accordingly. 5. Kindly attach the compliance order and the latest order, if any, to the PDF. In case of delay in filing, kindly complete the undertaking form prescribed under Annexure 2 of the NCLT Circular dated 12.08.2026, available on the NCLT website, explaining the delay, and place the duly completed undertaking at the very beginning of the Index. 6. The Vakalatnama is missing from the PDF. Kindly attach a duly executed copy of the Vakalatnama. If it is already on record, please mention the same in the Index as "Vakalatnama is on record." 7. Proper bookmarking with pagination is missing. Kindly ensure that the PDF is completely bookmarked and that the correct page numbers are reflected in all bookmarks.

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129	10/29/2026	071010210302 2023/3	VIKAS MALIK VS. ONE CITY INFRASTRUCTURE PRIVATE LIMITED	10/23/2026	1. Kindly attach the Compliance Order and the latest Order, if any. In case there has been any delay in filing the same, you are requested to kindly fill out the Undertaking Form (Annexure-2) available on the NCLT website, mentioning the proper reason for the delay, and attach the duly filled and signed Undertaking Form at the very top of the Index. 2. Without the Compliance Order, the Registry will not proceed with the document, as per the NCLT Circular/Notice dated 25.08.2026. 3. As per the Compliance Order, there is no direction to file any reply. Kindly verify the filing and clarify the basis for filing the present reply. 4. also attach the latest order in pdf.
130	10/27/2026	071010207923 2026/2	SPECTA TRADERS PRIVATE LIMITED VS. J M W INDIA PRIVATE LIMITED	10/23/2026	1. Miscellaneous no mismatch in undertaking. 2. kindly mention the NEW DELHI BENCH instead of CHANDIGARH BENCH in undertaking.
131	10/30/2026	071010208464 2026/1	METERS AND INSTRUMENTS PRIVATE LIMITED VS. MANINDRA KUMAR TIWARI	10/23/2026	1. kindly give the proper explanation for the delay in affidavit in undertaking.
132	10/22/2026	071010208613 2026/2	JASPREET SINGH GILL VS. NARENDER KUMAR SHARMA	10/23/2026	1.kindly file as an IA.
133	10/22/2026	071010206100 2026/3	WK CONSULTANTS PRIVATE LIMITED	10/23/2026	1. Kindly attach the duly sworn and notarised affidavit to the PDF.
134	10/30/2026	071010203312 2026/3	BSG TRADING PRIVATE LIMITED VS. REGISTRAR OF COMPANIES	10/23/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same.Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
135	10/26/2026	071010207884 2024/9	ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD. VS. ANIL KUMAR JAIN	10/23/2026	1. Pagination missed in pdf.
136	10/30/2026	7.10102E+14	ULTRATECH CEMENT LIMITED VS. MAOUT INFRASTRUCTURE PVT LTD	10/23/2026	1. The slash (/) has not been mentioned in the filing number. 2. The filing number should be mentioned consistently with the slash (/) as reflected in the file. Please ensure the correct format is followed throughout.
137	10/23/2026	071010201559 2026/3	INABENSA BHARAT PVT. LTD. VSNA	10/23/2026	1. Bookmarking with proper pagination is mandatory. Kindly ensure that the entire PDF is properly bookmarked in accordance with the Index, with the correct page numbers. 2. Kindly ensure that every page of the PDF is duly signed and marked as "True Copy," wherever applicable. 3. Volume-I is missing from the PDF. Kindly upload Volume-I and ensure that all required documents are included. 4. Kindly attach the Compliance Order and the latest order, if any, to the PDF. In case of any delay in filing, kindly complete the undertaking form prescribed under Annexure II of the NCLT Circular dated 12.08.2026, available on the NCLT website, explaining the delay, and place the duly completed undertaking at the very beginning of the Index.
138	12/31/2025	071010211349 2025/7	GANGA RAM AGGARWAL RESOLUTION PROFESSIONAL FOR PAL INFRASTRUCTURE & DEVELOPERS PRIVATE LIMITED VSGAYATRI HOSPITALITY AND REALCON LIMITED	10/23/2026	1.same pdf uploaded kindly remove extra pdf. 2.bookmarking mandatory with pagination. 3.index missed in pdf. 4.kindly attach the compliance order and the latest order if any In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure2 available on the NCLT website and attach it to very top of the index.
139	10/26/2026	071010203987 2025/13	DEVENDRA UMRAO RESOLUTION PROFESSIONAL FOR VARDHMAN ESTATES & DEVELOPERS PVT. LTD. VSSKAEL ENTERPRISES PRIVATE LIMITED SUCCESSFUL RESOLUTION APPLICANT	10/23/2026	1. The date is missing from the Vakalatnama. Kindly mention the date and upload the corrected document. 2. Kindly attach the Latest order. In case if there has been a delay in filing the same.Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 3. In undertaking kindly mention defects same as the last objections given by the NCLT
140	10/29/2026	071010200902 2025/1	VIKAS MALIK VS. PUMA REALTORS PRIVATE LIMITED	10/23/2026	1. Kindly attach the Compliance Order and the LATEST order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same.Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Without compliance order we will not proceed documents as per circular notice dated 25.08.2026.
141	10/26/2026	071010210889 2025/4	GURDEEP SINGH LAMBA VS. MADHAV SHARAN AGGARWAL	10/23/2026	1. pagination is missing in bookmarking 2. In undertaking kindly fill the case number and give the proper explanation for the delay of filing 3. Kindly attach the Latest order. In case if there has been a delay in filing the same.Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
142	10/11/2026	071010204246 2026/9	SHEHZADI GULNAR MIRZA VS. MSX MALL PRIVATE LIMITED	10/23/2026	1. Kindly mention the correct case number in the Undertaking Form and provide a proper and detailed explanation for the delay in filing.
143	10/23/2026	071010202633 2026/4	PRABHU RAJ BUILDSTATE PROJECTS PRIVATE LIMITED VS. MS. RESHMA MITTAL	10/23/2026	1. Kindly attach the Compliance Order and the latest order, if any, to the PDF. In case of any delay in filing, kindly complete the undertaking form prescribed under Annexure II of the relevant NCLT Circular available on the NCLT website, explaining the delay, and place the duly completed undertaking at the very beginning of the Index.
144	10/27/2026	071010207651 2026/3	SANTOSHI FINLEASE PVT. LTD. VS. SITAL LEASING AND FINANCE LIMITED	10/23/2026	1. Miscellaneous no mismatch in undertaking.

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145	10/30/2026	0710102069312026/1	DR. DD VICHITRA VS. MS ALPHA CORP DEVELOPMENT PRIVATE LIMITED	10/23/2026	1. Kindly attach the Latest order. In case if there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
146	10/22/2026	0710102072532026/2	ADRENT ENTERPRISES PRIVATE LIMITED VS.	10/23/2026	1.kindly attach latest order if any, In case it there has been a delay in filing same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
147	10/22/2026	0710102072532026/3	ADRENT ENTERPRISES PRIVATE LIMITED VS. SHRIYAM DECOR PRIVATE LIMITED	10/23/2026	1.kindly attach latest order if any, In case it there has been a delay in filing same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
148	10/22/2026	0710102072532026/1	ADRENT ENTERPRISES PRIVATE LIMITED VS. SHRIYAM DECOR PRIVATE LIMITED	10/23/2026	1.pagination missed in bookmarking not done. . 2.kindly attach latest order if any, In case it there has been a delay in filing same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
149	8/30/2026	0710102073792026/3	NOBLE CO-OPERATIVE BANK LTD VS. MR. ANUP KUMAR LIQUIDATOR OF SHIVKALA DEVELOPERS PVT LTD	10/23/2026	1.kindly attach the latest order if any In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure2 available on the NCLT website and attach it to very top of the index.
150	10/20/2026	0710102074172026/3	MAM CHAND GOEL VS. UTTAR DEVELOPMENT PRIVATE LIMITED	10/23/2026	1. As per the Compliance Order, the reply was required to be filed within ten days. Kindly provide an explanation for the delay in filing in the undertaking form prescribed under Annexure II of the NCLT Circular dated 12.08.2026, available on the NCLT website, and place the duly completed undertaking at the very beginning of the Index. 2. The latest order is missing from the PDF. Kindly attach the latest order and update the Index accordingly. 3rd reminder with same defect.
151	10/27/2026	0710102075312026/2	SANTOSHI FINLEASE PVT. LTD. VS. REGISTRAR OF COMPANIES	10/23/2026	1. Miscellaneous no mismatch in undertaking. 2. In undertaking kindly mention defects same as a last objection given by the NCLT.
152	10/17/2026	0710102076862026/2	DH IMPEX LIMITED	10/23/2026	1. In undertaking kindly mention defects same as the last objections given by the NCLT 2. Kindly give the proper explanation for the delay
153	10/27/2026	0710102079292026/2	GAURAV MITTAL VS. J M W INDIA PRIVATE LIMITED	10/23/2026	1. Miscellaneous no missed in undertaking. 2. kindly mention the NEW DELHI BENCH instead of CHANDIGARH BENCH in undertaking.
154	10/28/2026	0710102082052024/2	STATE BANK OF INDIA VS. MAHENDER KUMAR KHANDELWAL ERSTWHILE RESOLUTION PROFESSIONAL & MONITORING PROFESSIONAL OF BHUSHAN POWER AND STEEL LIMITED	10/23/2026	1. Order dated 28.09.2026 has no direction to file the Rejoinder. 2. Kindly attach the compliance order of respective I.A. NO. 4839 OF 2024. 3. The file will not be forwarded without the Compliance Order. I cannot forward the document to the Court, kindly mention the same before the Court and obtain appropriate directions. Thereafter, please attach the Court's order/direction and submit the file accordingly.
155	10/26/2026	0710102061522024/4	MR. ZUBAIR ALAM VS. M/S MSX MALL PRIVATE LIMITED	10/23/2026	1. Kindly ensure that all pages of the Reply are duly signed by the Counsel/Authorised Representative, wherever required. 2. Kindly provide a proper and detailed explanation for the delay in filing in the Undertaking Form. 3. Kindly attach a copy of the latest order in PDF format.
156	10/29/2026	0710102086592023/3	MONITORING COMMITTEE VS. PUMA REALTORS PRIVATE LIMITED	10/23/2026	1. Kindly attach the Compliance Order and the latest Order, if any. In case there has been any delay in filing the same, you are requested to kindly fill out the Undertaking Form (Annexure-2) available on the NCLT website, mentioning the proper reason for the delay, and attach the duly filled and signed Undertaking Form at the very top of the Index. 2. Without the Compliance Order, the Registry will not proceed with the document, as per the NCLT Circular/Notice dated 25.08.2026. 3. As per the Compliance Order, there is no direction to file any reply. Kindly verify the filing and clarify the basis for filing the present reply. 4. also attach the latest order in pdf.
157	10/30/2026	0710102030852025/3	M/S RANJIT DAS VS. M/S MSX MALL PVT LTD	10/23/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Volume-wise index volume-1 and 2 missing 3. Kindly attach the Latest order. In case if there has been a delay in filing the same.Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 4. In undertaking kindly give the proper explanation for the delay of the filing
158	10/30/2026	0710102030822025/3	M/S RANJIT DAS VS. M/S MSX MALL PVT LTD	10/23/2026	1. Kindly attach the Latest order. In case if there has been a delay in filing the same.Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. In undertaking kindly give the proper explanation for the delay of the filing
159	7/23/2026	0710102083492025/8	HI TECH INTERNATIONAL_COC OF M/S INDIGLOBAL TRADELINKS PRIVATE LIMITED VSMR. VINOD KUMAR UPPAL EX DIRECTOR & PROMOTER	10/23/2026	1. Kindly give the proper and clear explanation for delay
160	10/23/2026	0710102107422024/3	MANISH LALJI DAWDA VS. MANOJ KANUNGA	10/23/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same.Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
161	10/29/2026	0710102009942025/5	MONIKA GHEI VS. MADHAV SARAN AGARWAL	10/23/2026	1. As per the latest order dated 21.10.2026 attached the R-2 was given direction to bring reply on record. However as per he document filed, you are filing an affidavit and as per your order the directions to file the affidavit were given on 22.04.2026 and the said order is not attached herewith. Kindly clarify.
162	10/22/2026	0710102058452024/2	CITIXSYS TECHNOLOGIES PVT LTD AND ORS VS. KAMAL KARMAKAR	10/23/2026	1. The same PDF has been uploaded twice. Kindly remove the duplicate PDF and retain only one copy. 2. Kindly ensure that every page of the PDF is duly signed and marked as "True Copy," wherever applicable.

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163	10/26/2026	071010202426 2025/3	MARINE EXPERT PROTECTION & ALLIED SERVICES PVT. LTD. VS. ANIL KUMAR JAIN	10/23/2026	1. Kindly ensure that all pages of the Reply are duly signed. 2. In undertaking kindly fill the case number and give the proper explanation for the delay of filing
164	8/21/2024	071010207246 2024/3	CANARA BANK VS. SHRI JAMUNA PRASAD	10/23/2026	1. The order dated 15.09.2026, as mentioned in the index, is missing from the PDF. Kindly attach the same. 2. Pagination has been missed in the PDF. Kindly ensure proper pagination along with bookmarking. 3. Kindly attach the latest order. 4. In the undertaking, kindly mention all the defects exactly as specified in the latest objections raised by the NCLT. 5. Kindly provide a proper and detailed explanation for the delay in filing and submitting the undertaking.
165	10/22/2026	071010200652 2026/2	EMPLOYEES PROVIDENT FUND ORGANIZATION THROUGH REGIONAL PROVIDENT FUND COMMISSIONER VS. SH. HARVINDER SINGH JATANA LIQUIDATOR	10/23/2026	1.kindly attach the compliance order and the latest order if any In case it there has been a delay in filing the same therefore you are requested to kindly fill out the undertaking annexure 2 available on the website and attach it to very top of the index.
166	10/22/2026	071010210906 2025/5	M/S POWER INFRA PRO PVT LTD VS. M/S BHAGAT RAM OM PRAKASH AGRO PRIVATE LIMITED	10/23/2026	1. The same PDF has been uploaded more than once. Kindly remove the duplicate PDF and retain only one copy. 2. Bookmarking with proper pagination is mandatory. Kindly ensure that the entire PDF is properly bookmarked in accordance with the Index, with the correct page numbers. 3. Kindly attach the compliance order and the latest order, if any, to the PDF. In case of any delay in filing, kindly complete the undertaking form prescribed under Annexure II of the relevant NCLT circular available on the NCLT website, explaining the delay, and place the duly completed undertaking at the very beginning of the Index.
167	10/23/2026	071010200290 2026/4	MANISH LALJI DAWDA VS. GHEVAR CHAND KANUNGA	10/23/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. In case if there has been a delay in filing the same.Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. page no 83 to 92,166 and 169 are pages not clear in pdf
168	8/21/2024	071010207243 2024/3	CANARA BANK VS. SHRI AKHILESH	10/23/2026	1. The order dated 15.09.2026, as mentioned in the index, is missing from the PDF. Kindly attach the same. 2. Pagination has been missed in the PDF bookmarks. Kindly ensure proper pagination and bookmarking. 3. Kindly attach the latest order. 4. In the undertaking, please mention all the defects exactly as specified in the latest objections raised by the NCLT. 5. Kindly provide a proper and detailed explanation for the delay in filing the undertaking.
169	10/22/2026	071010202784 2023/9	ARUNAVA SIKDAR VS. AV INFRA PROJECTS BUSINESS SOLUTIONS (INDIA) (P) LIMITED	10/23/2026	1.pagination missed in bookmarking not done. 2.need every pages in reply. 3.kindly attach the vakalatanama copy in pdf. 4.kindly attach the compliance order and latest order if any, In case it there has been a delay in filing same therefore you are requested to kindly fill out the undertaking annexure 2 available on the NCLT website and attach it to very top of the index.
170	10/22/2026	071010202784 2023/8	ARUNAVA SIKDAR VS. AV INFRA PROJECTS BUSINESS SOLUTIONS (INDIA) (P) LIMITED	10/23/2026	1. The Index is missing from the PDF. Kindly include the complete Index with proper pagination. 2. Bookmarking with pagination is mandatory. Kindly ensure that the entire PDF is properly bookmarked with the correct page numbers. 3. The ₹25/- welfare ticket is missing from the Vakalatnama. Kindly ensure that the requisite welfare ticket is duly affixed.

Srishti B Shah

Deputy Registrar, NCLT New Delhi

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